[Shri Suresh Kalmadi]

are concerned about what is happening in Kashmir and what has happened to Mr. Doraiswamy. The Home Minister had said that the matter was in a delicate stage. But after that, there has been total bungling. Three terrorists have already been released but Mr. Doraiswamy has not been released as yet. What was the agreement between the terrorists and the Government? The House would like to know. We do not want to believe only the newspapers. The Home Minister should take Parliament into confidence and he should tell us whether Mr. Doraiswamy is dead or alive. It is a very serious matter. Madam, you direct the Home Minister. He is sitting quiet over the matter. He is not telling us what is happening in Kashmir. He should know that it is a very important matter. The House is sure that he will come forward with a statement and take the House into confidence. Three terrorists have already been released and Doraiswamy's fate is still not known.

THE DEPUTY CHAIRMAN: I am sure the Home Minister has noted your concern and he is going to take action.

SHRI SURESH KALMADI: There has been no action so far.

THE DEPUTY CHAIRMAN; Now, clarification on Minister's statement.

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Madam, we are waiting for long to say something and...

THE DEPUTY CHAIRMAN: No, I am not allowing anybody.

SHRI DIPEN GHOSH: Here, the question of Centre-State relations does not come in the way because Jammu and Kashmir is under the President's rule. A Central Government official has been abducted and we don't know whether he is dead or alive. Government owes an explanation to Parliament.

THE DEPUTY CHAIRMAN: Now the clarifications. Shri J. P. Mathur will ask clarifications.

death of Shri Shanmugam, one of the accused in the Rajiv Ganhps assassination case

CLARIFICATIONS ON THE STATE-MENT REGARDING ESCAPE FROM THE CUSTODY AND SUBSEQUENT DEATH OF SHRI SHANMUGAM, ONE OF THE ACCUSED IN THE RAJIV GANDHI ASSASSINATION. CASE

SHRI SANTOSH BAGRODIA (Rajas-

उपल्लापति : मेरे पास तीस नाम हैं कुपया सवाल तक ही अपने को महदूद रखें। श्री जे०पी० माथर।

श्री जगदीश प्रसाद माथर (उत्तर प्रदेश) : मैं भांषण नहीं करता हूं, सवाल ही पुछता हं।

महोदया, मैं यह पूछना कि जो कैदी भागा वह कैसे भागा इससे लगता है कि वहां पुलिस के अफसर मौजुद थे। लेकिन कैदी के हाथों में हथकड़ियां नहीं थी। जिस समय उसकी मौत हुई ग्रीर जिस वक्त उसकी लाण पेड़ से लटकी हुई मिली तो क्या उसके हाथ में हथकड़ी थी ? यदि हथकड़ी थी तो मालुम होता है कैदी को ग्रच्छी तरह से हवालात में रखा गया था। लेकिन लगता यह है कि उसके हाथों में हथकडी नहीं थी या पैर में वेडी नहीं थी।

इससे संदेह होता है कि वहां जो अधिका€ी थे, क्या उनकी किसी प्रकार से उसको बचाने में या भाने में कोई साजिश थी ? ऐसी स्थिति में मैं जानना चाहता हं कि उसकी हकावट के लिए क्यों नहीं हथकडियां डाली गई ? क्या कोई काननी पाबन्दी थी या क्या चीज थी जिससे यह संदेह दूर हो कि इसमें पुलिस वाले मिले हुए थे या नहीं थे ?

than): Madam, at the moment, we are talking something about the enquiry made on the century's most sensational assassination in the world. A gentleman who was not only most popular in the world, but who was also going to change the world's economic order, who was concerned about the world's poorest of the poor was murdered. In regard to that ghastly

re. escape from

assassination, a Special Investigation Team was formed to investigate into it. We are discussing the manner in which and the sincerity with which this particular team has actually worked. The day this particular news was published in the newspapers, I hung my head with shame. I was wondering in what kind of a country I am living.

उपसभापति : श्राप सवाल कीजिए, भाषण न करें तो मेहरबानी होगी।

SHRI SANTOSH BAGRODIA: Madam, this is a very serious matter.

THE DEPUTY CHAIRMAN: I know that this is a very serious matter. That is why I want pointed questions.

SHRI SANTOSH BAGRODIA: Madam, I request you not to stop me. Let me speak.

THE DEPUTY CHAIRMAN: Don't get agitated. Please ask questions. Let the Minister have time to answer.

SHRI SANTOSH BAGRODIA: We can wait for days and monrhs together for the Minister's reply. Please let me speak what I want to speak. This is a very serious matter. Now, I am expressing my feelings. I strongly maintain that I am not asking for the resignation of the Home Minister. This is my humbleness. This kind of happenings demand a very serious attention.

SHRI KAMAL MORARKA (Rajas-than): Why are you being humble? Why don't you ask the Home Minister to resign?

SHRI SANTOSH BAGRODIA: I am not asking him to resign because he is not involved in this. The murder happened when Government was in vour power... (Interruptions).

SHRI KAMAL MORARKA: Madam, I object to it. The murder had taken place in the Congress (I) election meeting. Everyone knows about it... (Interruptions). We want to know who brought

death of Shri Shanmugam me of the accused in the Rajiv Ganhps assassination case

the assassin there? Why are they politicising the issue?... (Interruptions).

डा० ः नकः पाण्वय (उत्तर प्रदेश) : ब्रापके समय में राजीव गांधी की हत्या (व्यवधान)

SHRI KAMAL MORARKA; The Special Investigation Team should first begin with interrogating the Congressmen. I would ask Mrs. Sonia Gandhi to expel the Tamil Nadu Congressmen from the party...

THE DEPUTY CHAIRMAN; Please, Mr. Morarka... (Interruptions). When I am on my

यह नामला वडे दख ग्रीर गम्भीरता का है। कृपया एक दूसरे पर एलीगेशन न लगा कर अगर अप मंत्री जी से सवाल पूछें तो वे जवाब दे सकेंगे। इस तरीके से कुछ करेंगे तो काम नहीं चलेगा। आपको जो पूछना हो वह जरूर पूछिये ग्रीर जो बोलना हो वह जरूर बोलिये, लेकिन इस तरीके से आपस p.p. 255 में बात होती है तो वह ठीक नहीं है।

SHRI SANTOSH BAGRODIA: They provoked me on this... (Interruptions)

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): When the Member told Mr. Bagrodia to ask for the Home Minister's resignation, he said that he didn't want the Home Minister to resign because the Government was not in power at that time.

SHRI DIPEN GHOSH (West Bengal): Who was on power when Mrs. Gandhi was assassinated? She was in office as the Prime Minister. (Interruptions).

SHRI KAMAL MORARKA: Madam, let me put the record straight. Mrs. Nata-rajan asks as to why did I ask the Home Minister to resign. Why should I do so? (Interruptions). Mr. Bagrodia said that he was not asking the Home Minister to resign, and this was his humbleness-I think he meant humility. I said 'Why don't you ask him to resign? Please ask him to resign'. Rajiv Gandhi was murdered in a State where Mr. Bhisma Naram Singh was the Governor. He was murdered in an election meeting of the Congress

[Shri Kamal Morarka]

(I) where all these people were present. (Interruptions). But what has it got to do with Shanmugam's escape? I am really very sorry. Everytime when the leader is assassinated, the Party calculates how many sympathy votes it would get. They are shedding crocodile tears.

SHRI SANTOSH BAGRODIA: What is all this, Madam? (*Interruptions'*).

SHRI KAMAL MORARKA; After Mr. Rajiv Gandhi's assassination, everybody was thinking how many sympathy votes the Party would get. (*Interruptions*) I have got the greatest respect to the memory of Shri Rajiv Gandhi, though he was not my friend. (*Interruptions*).

THE DEPUTY CHAIRMAN; Mr. Morarka, please take your seat.

SHRI KAMAL MORARKA: They cannot do this. The question here is, how did Shanmugam run away? (*Interruptions*).

SHRIMATI IAYANTHI NATARA-JAN: We don't want to hear Mr. Morarka.

SHRI KAMAL MORARKA: Neither do I want to hear you.

SHRIMATI IAYANTHI NATARA-IAN: I am telling the Chair.

SHRI KAMAL MORARKA: I am also telling the Chair. (Interruptions). We ate not used to ihis uneducated broadside from the other side. for heaven's sake, let us stick to the question of Shanmugam's escape. The question whether Rajiv Gandhi was a ?reat man or not is not under discussion (Interruptions).

SHRI R. K. DHAWAN (Andhra Pradesh). Madam, Mr Kamal Morarka has been a Member of this House for a number of years. He had been a Minister also. Of course, the mysterious death of shanmugam is shameful and shocking. But equally shocking is the behaviour of Mr. Kamal Morarka. Why is he so littery about it? Why is he getting agitated. Why

does he bother about all these things? He had been a Minister. He had dealt with the case. Mr. Bagrodia is only seeking a clarification. (*Interruptions*). Does Mr. Morarka mean to say that we should not even mention our leader? What is all this? (*Interruptions*).

Ganhps assassination case

SHRI KAMAL MORARKA: Everytime there is a discussion, the enquiry will go on for months and years.

SHRI R. K. DHAWAN: Let it go on for years.

SHRI KAMAL MORARKA: The main point is, one of the suspects escaped. It is we who should be attacking them. They are not attacking the Government. On the other hand, they are trying to make out that they are showing a favour to us. (*Interruptions*).

SHRI R. K. DHAWAN: Why is he getting so much agitated? This only shows how serious he is about it.

SHRI KAMAL MORARKA: You are not serious. (*Interruptions*). Mr. Bagrodia said that he was not asking for the Home Minister's resignation. H_e said that he was being humble, as if the Home Minister belonged to our Party. Whom is he obliging?

SHRI SANTOSH BAGRODIA: He belongs to the whole country.

SHRI KAMAL MORARKA; The whole Government should resign on this issue. (*Interruptions*).

SHRI R. K. DHAWAN: Perhaps, Mr. Morarka did not understand what Mr. Bagrodia was saying. (*Interruptions*).

SHRI KAMAL MORARKA: Yes. I did not understand. I go by the Oxford Dictionary. (*Interruptions*).

THE DEPUTY CHAIRMAN: All of you, please sit down. Let Mr. Bagrodia continue. I humbly request you, not in humility. Let there be no interruptions. Mr. Bagrodia, please look at the Chair and make your points and then let the-Home Minister answer. (Interruptions).

the Custody and subsequent 194 death of Shri Shanmugam, one of the accused in the Rajiv GanhPs assassination case

श्री सन्तोव बागड़ोदिया :: मैं श्रापको ही देखता हूं।

उप अभापति : भेरी तरफ देखते रहियेगा सो झगड़ा नहीं होगा।

श्री सन्तोष बागड़ोदिया: मैडम, अप्रतल में हमारी सरकार, हमारी पार्टी को छोड़कर न जाने कैसे यह विद्यांन बना है कि इस देश में हमारे नेता ही मरते रहते हैं क्योंकि वे काम करते हैं ग्रीर काम करते ग्राये हैं।... (व्यवधान)

श्री रत्नाकर पाण्डेय : श्राप राम-श्रवधेश सिंह जी की तरह क्यों बोल रहे हैं।...(श्यवधान)

SHRI YASHWANT SINHA (Bihar): Shri Ram Awadhesh Singh is insulted.

SHRI SANTOSH BAGRODIA: I am trying to explain what actually happened. Probably, the Home Minister, after visiting the site also, could not get what has happened. I feel even sorry when the hon. Home Minister in his statement has said that the investigation by SIT was proceeding on the right lines. I do not know if it is a right line. The minimum that can be done is, the SIT chief should be sacked and changed immediately. I am going to give further details. What I am presuming from the report and from the information 1 am getting from private sources in that area of Tamil Nadu is. they have been telling me that SIT oeople are in collusion, in collaboration, they are absolutely a part of these people who were involved in this assassination. {Interruptions}.

SHRI DIPEN GHOSH: This is a serious charge on the ruling party.

THE DEPUTY CHAIRMAN: Let the Home Minister say when he is replying. Please, have order in the House. I have said *ihtt* I have 30 names and a few more names are coming.

SHRI SANTOSH BAGRODIA: It appears that Shanmugham was having a lavish dinner in the dak bungalow or **246** R. S—7

inspection bungalow, as if a foreign dignitary had been invited for a lunch or dinner. After dinner somebody from SIT, some people who were looking after him, they have actually taken him out and handed him over to some people, who have taken him away, murdered him and hanged him somewhere near the inspection bungalow. This particular case has happened on 19th and on 20th morning everything was published in the papers. Early morning we knew what had happened all the way in the inspection bungalow. Whereas the police authorities or the investigating team could not locate the dead body themselves, somebody, some local village administrator gave the information that some dead body was hanging from the tree which was hardly two to three kilometres away from the inspection bungalow. And still we are trying to say that SIT's work is all right, it is on the right line. Is it the right line? Think of a scene, when this man was kidnapped. When he has gone out, he was not handcuffed whereas the 84-vearold Kirloskar was handcuffed. This man whose character was well known, a man who was a well-known smuggler of that area... (Interruptions). I do not care. It was the police department. (Interruptions). Well, if you go on interrupting me like this, I will have to go on replying and then you will be suffering, there will be more and more delay.

This bad character, I should say, treated in such a way, I wish all the prits in the country are treated in that

THE DEPUTY CHAIRMAN; I don't think you should wish that. You should not wish that all the culprits should be treated like that

SHRI SANTOSH BAGRODIA: I wish because this is the way he was treated. He was given a lavish dinner, then taken out and very easily given to the people who wanted him. Everything happened in a very dramatic way. It appears, they wanted that the mos timportant witness in this case should be eliminated. It was not a human bomb which killed

[Shri Santosh Bagrodia]

Rajiv Gandhi, beyond that human bomb there was a link and that link has now been broken. It is not a question of reaching up to Jaffna. I do not know whether we would have reached Jaffna, but now we can never reach Jaffna in view of the most important link having been broken. This was already established at that lime... that these people who assassinated Rajiv Gandhi or the human bomb and other accomplices, all stayed there and they were the guests of this individual known as Shanmugam. In fact, when we talk of the statement, most unfortunately, the news reports, etc., give much more information than the statement. I wish the statement could have been more informative so that we could know more but, instead of knowing more, we are only trying to guess what was happennig.... (Interruptions)... It was this gentleman on the basis of whose information, at whose instance, all the concealed material which was lying in his own farm, in his coconut grove, was taken out. In spite of that, this man was not considered to be so important by the SIT. In fact, I have also heard that these officers were enjoying liquor while this man was escaping from the other room. This may please be clarified.

Madam, I am losing my entire confi SIT. It is for this reason dence in the team may be formed or, that a new some officers have to be changed and new officers should be appointed. And the officers who are directly responsi ble...

THE DEPUTY CHAIRMAN: Now you please ask your questions because Mrs. Jayanthi Natarajan is the next speaker.

SHRI SANTOSH BAGRODIA: I am asking questions. I would like to know from the honourable Home Minister if he is going to arrest all the officers who are responsible for this escape and make further inquiries about their actions. In fact, the Home Minister has said that a magister'al inquiry has been ordered

under section 176 Cr. P. C. I cannot understand why all these inquiries and why an immediate decision is not taken about arresting them.... (Interruptions)

GanhFs assassination case

SHRI KAMAL MORARKA: The entire police force hns to be arrested!

THE DEPUTY CHAIRMAN: Bagrodia, you have been speaking from 12. 30 onwards.

SHRI SANTOSH BAGRODIA: I have been speaking from 12. 30 onwards because others were also speaking.

THE DEPUTY CHAIRMAN: Don r listen to others; put your questions.

SHRI SANTOSH BAGRODIA; It also says that Shanmugam, the man who was found deadJnally, according to the police appeared depressed after i meeting. His uncle, Seetha..., or whatever it is...

THE DEPUTY CHAIRMAN: Don't mind the name; his uncle.

SHRI SANTOSH BAGRODIA; He has been allowed to meet Shanmugam in the inspection bungalow. Is it normal practice that a person who is a culprit is allowed to meet his uncle? It was all darkness outside the bungalow and in that darkness a relative comes and then the culprit escapes. This is a very suspicious matter

SHRI KAMAL MORARKA: Lfte a Hindi film!... (Interruptions)...

THE DEPUTY CHAIRMAN: Order. please. Now, Mrs. Jayanthi Natarajan.

SHRI SANTOSH BAGRODIA: I am coming to the end.

THE DEPUTY CHAIRMAN; Now the end is over. I have already called Mrs. Jayanthi Natarajan.

SHRI SANTOSH BAGRODIA; Only one more sentence: If necessary, on a serious matter like this I recommend that we should have a Joint Parliamentary Committee to further investigate this matter.

SHRIMATT JAYANTHI NATARAJAN; Madam, the clarifications that I

set ^ from the Home Minister are... (*Interruptions*).

THE DEPUTY CHAIRMAN: Order now at least. Have courtesy for a lady.

SHR1MATI JAYANTHI NATARA-JAN: Madam, I would like to preface my clarifications by saying that personally I have the greatest respect for the Home Minister, and what I am saying is in relation to the investigation and it has nothing to do with him personally.

Tlie fact is that I have said it from the first day, from the very first day when we talked about the assassination, when Rajya Sabha was called to meet for a brief two-day session, that I feared that attempts were being made to whitewash the case, that there would be a cover-up. I would like to repeat that charge with a sense of responsibility even today.

I am greatly sorry to say that even today after reading the statement I feel that that attempt is continuing. We must not lose sight of the fact that what happened is extremely serious. It is not a lapse. It is practically a death-blow to the investigation not only because of the death of the most important suspect, a person who could have given more information, but also because it shakes the confidence of the public in the process of investigation. If we just look at it for a minute, this man who gave shelter to these people, who was nobody until a couple of years ago, suddenly became a millionaire, and the whole world knows that he became a millionaire because of his LTTE connections, because he was involved in drug-running, in arms-trafficking, because he was helping the LTTE to keep their lines of communication and smuggling during the IPKF operations. The whole world knows that he was this kind of a man. The SIT brought him in a helicopter. This kind of a treatment is reserved for high dignitaries of this land. That was seriousness with which they viewed this person. This person was brought by a helicopter.

I just want to ask a pointed question. The newspaper reports say that there was a huge armed guard, the CRPF, armed police, the CBI officers all around the T. B. where he was staying. There are very many discrepancies which I will just point out. When he was important enough to have been brought by a helicopter, where were all these armed, personnel when he was being kept in the travellers' bunglow in the night? Was not there a single armed policeman? Were there just two constables who took him out to wash his hands? Where were the constables when he was washing his hands? How did he escape? It is very ! engagingly said, "under the cover of darkness. " Where were all these people? Where was the CRPF? Where was the armed police? Was not there a single gnard all around? My pointed question is: What happened to all these people when the man was considered to be important enough?

Madam, the second part of it is that the whole theory of suicide seems to be a very convenient refuge because we must remember two aspects. Mr. Shanmugam had filed a writ in the High Court even before he was arrested saying that he was innocent, that he was an agriculturist and that he feared police harassment. After that he came voluntarily. We must not lose sight of the fact that he was not arrested by the SIT. He was not caDtured in a dramatic fashion by the SIT. He surrendered to the SIT, It is not as if they made a tremendous and brilliant progress; they had not. Mr. Shanmugam surrendered to the SIT for reasons of his own, and he was willing to co-operate with them. He did co-operate with them. Why did the man who had surrendered, want to commit suicide? Th 5 is the reason why I suspect...

SHRI P. UPENDRA (Andhra Pradesh): Why would he escape?

SHRTMATI JAYANTHI NATARA-JAN: I am coming to it in a minute. Why should he want *to* commit suicide? Why should he escape? He was cooperating with them. This is the reason, why I suspect foul-play.

[Shrimati Jayanthi Natarajan]

I have been saying this. Even last week I raised this issue in this House. It is well known that the lower ranks of the State police and other people have been infiltrated with the LTTE sympathisers. Tt is well known that there are political connections. It is well known that there are drug connections. Knowing all these things, to say that the man committed suicide is simply not an explanation. It is too facile.

Madam, thirdly, the reason why I am saying that I think that there is a continuing attempt to cover it up and to take it very lightly is that even in the Home Minister's statement he says that after Mr. Shanmugam was found to have escaped, a case was registered under section 224, IPC. What is the need of registering under this? What is section 224, IPC? I will just read it out to the House. Bear with me for a minute. Then you will see what a joke we are converting it into. Section 224, IPC, is about resistance or obstruction by a person to his lawful apprehension. It reads;

"Whoever intentionally offers any resistance or illegal obstruction to the lawful apprehension of himself for any offence with which he is charged or of which he has been convicted or escapes or attempts to escape from custody in which he is lawfully detained, shall be punished..."

Nothing could be farther from the truth. The truth is that far from offering obstruction, the man surrendered. Then why would he attempt to escape? What is the point in booking a case under section 224? This is a joke. The reason why I am giving importance to this is that we are narrowing the scope of the inquiry. You are conducting an inquiry according to this case where there is nothing. The man is dead. May I know from the hon. Minister against whom he is going to proceed? He never tried to evade the arrest. He surrendered himself. What is the grand idea of

booking him under section 224 when the man is dead?

Madam, you look at section 221 of the Indian Penal Code. It says:

"Whoever having a public servant legally bound as such a public servant to apprehend or keep in confinement any person charged with or liable to be apprehended for an offence, intentionally omits to apprehend such person or intentionally suffer such person to escape or aid such person to escape or attempt to escape will be punished. "

May I know from the hon. Minister why has he not registered the case under this section? Are you going to reward those officers "who have allowed him to escape? Are they not public servants under the IPC? Are you going to take any action against those officers or are you just going to let them go scot-free after having a case against the man who is already dead, when he himself had surrendered? This is the reason why I suspect that there is an attempt to cover it up. Then, the hon. Home Minister said; "Another case is registered under section 174, Criminal Procedure Code. " I will not take the time of the House to refer to it. Section 174 deals with suicide, suicide happening in custody. You have already come to the conclusion that it is a suicide; then, what is the point of an inquiry? We are charging on the floor of this House with a sense of responsibility that the man was allowed to escape, that the LTTE or whoever it is, interested parties called on him and murdered him. My colleagues have pointed it out at great length. The way in which he was found, the tree on which he was hanging, the fact that he could not have had access to a rope, all these things point out to the fact that he could not have killed himself, quite apart from the fact that he was not having a motive or reason or a necessity to kill him-i self. So what is the point of having a I case under section 174? What is the point of ordering a Magisterial inquiry?' The scope of Magisterial inquiry is also,

death of Shri Shanmugam, one of the accused in the Rajiv

Gandhi's assassination case

the DMK Muntsoli made a personal attack on me by commenting on that.

SHRI V. GOPALSAMY (Tamil Nadu): I object to this.

THE DEPUTY CHAIRMAN: How would you know that she received threatening phone calls? It is her experience which she is narrating.

1.00 P.M.

SHRI V. GOPALSAMY: It is not relevant to this subject. (Interruptions).

THE DEPUTY CHAIRMAN: Please understand the seriousness of the subject. Just a minute. (Interruptions). I have been hearing her very carefully. She says that there is a conspiracy to eliminate everyone. Even if somebody raises the issue on the floor of the House, he or she receives a telephone call threatening life. Why do you mind it?

SHRI V. GOPALSAMY: She has referred to the official organ of our party.

SHRI S. JAIPAL REDDY (Andhra Pradesh): She made a reference to the official organ of the DMK which is uncalled for.

SHRTMATI JAYANTHI NATARA-JAN: Why? (Interruptions).

SHRI S. JAIPAL REDDY: It is not relevant, not on this question.

SHRI V. GOPALSAMY: That is my point.

SHRIMATI JAYANTHI NATARA-JAN. Madam, I do not want to divert my attention. I won't go into that. The fact is that it is not irrelevant and that they have made a noiss in this House about the same Rajiv Gandhi murder case and said, "There is no progress being made. Why have you not arrested Sivarasan and Subha? What is the problem? There are political leaders who are involved and that is why there are obstacles". (Interruptions).

SHRI V. GOPALSAMY: Find that out.

limited to the cause of death. Here we are not concerned with the cause of death. We want to know how he was allowed to escape. I would like to ask the hon. Home Minister, a specific clarification, whether he would consider reviewing the whole thing, booking the officers under the appropriate section and more importantly expanding the terms of reference of the Verma Commission so that it can also study all these things and not allow these things to go by default. According to the statement, 1 find that they have already foreclosed their various avenues. They have already foreclosed the very areas which are agitating the Members and the entire public of this country by assuming that it was a suicide, by assuming that he escaped. These are dangerous assumptions and they will stop the whole inquiry.

Finaly, I want to ask the Home Minister whether a particular newspaper report is corect. It says: "During his interrogation Shanmugam had revealed that the police personnel at various levels had always been hand in glove with the militants in ensuring their uninterrupted travel to and from Vedaranyam Coast in return for handsome rewards and the quid pro quo worked very well. He had also given graphic details about how the LITE miiltants had established intimate links with the chauvinist groups and politicians. " This hag been the burden of my song for days. They said that Shanmugam revealed this. Clearly there is a powerful nexus operating which wanted Shanmugam out of the way.

SIT does not have the power to investigate this kind links. This is a serious lapse. This matter is much worse than that. Every time I have raised this issue I had threatening phone calls. I had threatening letters to kill me. I do not want to dramatise it. I will not go into the detals There are people who do not even want me to raise the issue on the floor of the House. There are powerful interests at stake. The moment I said something about probing the links of the politicians, the official organ of

Ganhfs assassination case

THE DEPUTY CHAIRMAN: That is what she is saying.

SHRIMATI JAYANTHI NATARA-JAN: I am saying that there are obstacles in the investigation of the SIT. I am saying that the SIT is not able to ... (*Interruptions*).

THE DEPUTY CHAIRMAN; Why are you taking it on you? She is asking the Home Minister.

SHRI V. GOPALSAMY: Because she referred to the DMK party.

SHRIMATI JAYANTHI NATARA-JAN: Madam, after saying that, that newspaper, instead of attacking whatever I said in the House, made a personal attack on me. I am just commenting on that. Why can't I say that? (*Interruptions*).

SHRI V. GOPALSAMY; There are newspapers... (*Interruptions*) the DMK party and other parties. Is it a matter to refer here?

THE DEPUTY CHAIRMAN: If some-body made an attack on you or a newspaper, you can refer if you like. But you cannot stop her from doing it. I won't permit it. (Interruptions). I am not permitting it. I can tell hon. Members that I am not permitting interruptions. Let her finish. We have no time.

SHRIMATI JAYANTHI NATARA-JAN; The only reason why I said it is, it amounts to a breach of privilege. I am bringing a matter to the notice of this House where I am feeling there is something that agitates me. I am raising an issue on the floor of the House. When

an attack is made on me, it is a breach, of privilege. Therefore, it is not irrelevant.

SHRI V. GOPALSAMY: You have to get permission from the Chair to raise the issue of breach of privilege. We do not object to that. Let her bring a privilege issue.

SHRLMAT1 JAYANTHI NATARA-JAN: I do not need your permission. Madam, the only point I am trying to make is that there are all kinds of obstacles to the functioning of the SIT. There is a tremendous network including politicians. Therefore, the SIT may not be able to do its job properly. The Government has to take into account the great seriousness, the kind of pressures that have been brought to bear, national and international. And therefore, they have to suitably amend the terms of reference. I request the Home Minister to let us know what steps he is going to take to get over these kinds of pressures. Thank you, Ma-Jam.

THE DEPUTY CHAIRMAN: Shri Ajit P. K. Jogi. He is not there. Mr. Chaturanan Mishra. He is also not there. Mr. Dipen Ghosh, Mr. Chaturanan Mishra allowed you *to* speak in his place.

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): Mr. Chaturanan Mishra belongs to the CPI. He belongs to the CPM.

THE DEPUTY CHAIRMAN: A Member can ask any other Member to speak in his place. Are you speaking now. Mr. Dipen Ghosh? If not, your name will come later. Now, Dr. Ratna-kar Pandey.

Gandhi's assassination case

डा० रत्नाकर पाण्डेय : मैडम, राजीव गांधी की हत्या के संबंध में पकड़े गए जो मुजरिम हैं, उनमें से पणमुगम जोकि सबक्ष महत्वपूर्ण "क्लू" देने वाला ब्रादमी था, वह एस०ग्राई०टी० जांच दल तानिलनाड पुलिस के घेरे से भाग निकला और 12 घंटे के भीतर उसकी लाग पेड़ से लटकी हुई मिली, बड़ी चिता की बात है। जब चन्द्रशेखर जी प्रधान मंत्री थे उस समय यह एस०आई०टी०, विशेष जांच दल बनाया गया ग्रीर इसने जो ग्रपना काम करना था वह किया, किन कितनी परवाह के साथ, यह सर्वविदित है और सब कुछ जनता के सामने या चुका है। जिस दिना षणम्यम का पलायन हुआ, उसके दूसरे दिन हम संसद-सदस्यों ने वन्तव्य दिया और उसके बाद भारत के प्रधानमंत्री और कांग्रेस के घष्ट्यक्ष श्री नर्रों सह राव जी ने पार्टी की मीटिंग में इस निराशाजनक जांच दल की सर्व-सम्मति से निंदा की और हमारे गह मंत्री श्री चव्हाण जी तरस्त स्वीट पर गए और सदत में आकर के रिपोर्ट दी।

महोदया, जिस व्यक्ति ने विगत वर्षों में तस्करी से करोड़ों रुपया कमाया हो ग्रौर हथियारों का जखीरा, विस्फोटक सामग्री का जखीरा, मादक पदार्थ और द्रव्य रखता था। उसके लिट्टे के साथ संबंध थे। उसने पांच सहयोगियों के नाम भी बताए थ, जो हत्या में सम्मिलित थे भौर उसने चार घंटे तक विस्फोटक पदार्थ बेदारणयम के दलदल से निकलवाने में सहायता की ... (व्यवधान)...

शी राम अवधेश सिंह (बिहार) : मैडम, अनावश्यक टाइम बरवाद कर रहे हैं। स्पेसिफिक क्वैश्चन पूछना चाहिए या पढना चाहिए ?

उपसभापति: पांडेय जी, आप सवाल पूछ लें तो बेहतर होगा ताकि सब लोग बोल सके।

श्री गाम अवधेश सिंह : इसमें क्वेश्चन uरुना है था यह जो लिखा है, उसको पुढ़ना है ? जरा बताइए।

डा० अवरार अहमद (राजस्थान) : मैडम, आज बड़ी खशी हुई कि राम अवधेश जी ने यह बात कही है।

जपसभापति : हां, यह उनके ऊपर भी लागु होगा, वह भी ताबे में रहेंगे। मगर, रहताकर जी, आप सवाल पुछ लीजिए क्योंकि स्टेटमेंट तो पढ़ा हुआ है।

डा० रस्नाकर पाण्डेय : मैडम, मैं सवाल पर ही ग्रा रहा हूं। भैंने 137 सवाल लिखे हैं, अगर पूछने का मौका दें तब तो पुछ्।

उपसभापति : ग्राप 137 मगर सवाल पृष्ठिए।

डा० रत्नाकर पाण्डेय : मैडम, सवाल हीं पूछ रहा हं। जैसा अखबारों में है कि कोई दूसरा व्यक्ति बंगरे में धुसकर, जहां षणम्गम था, उसे बाहर हे गया और उसे मार डाला गया। इस तरह की रिपोर्ट भी प्रखवार में ग्राई है। इतना बहु। मुजरिम, जिसकी जांच चल रही हो, खाना खाने जाता है ग्रीर पत्तल फेंकने के बहाने निकल जाता है तो इसमें एस० आई०टी० मिली हुई है, इसमें पुलिस मिली हुई है और जो लोग अपने राज-सीतिक बदले की भावना से काम कर रहे हैं, अपने को छिपाना चाहते हैं, वह सब मिल हुए हैं। इस केस में शिवरासन अपेर शभा का नाम जो चल रहा है, कभी कहा जाता है कि बंगलीर में दिखाई पहे, कभी कहा जाता है कि बनारस में दिखांई पड़े, कभी कहा जाता है कि नेपाल के बार्डर के पास गोरखपुर में दिखाई पड़े, इनको पकड़ने के लिए आप क्या कर रहे हैं ? क्योंकि कहा जाता है यह मेन मुजरिस हैं।

महोदया, इसके श्रलावा लिडे की गतिविधियां बहुत ग्रधिक तन्जीर के तटवर्ती इलाकों में हैं और प्लास्टिक की नाव में, हमारे घनिष्ठ मिल्लगोपालसामी जी यहां बैठे हुए हैं, ग्रखबारों में मैंने चित्र देखा है इनका प्रभाकरन के साथ मुंह पर पट्टी-बट्टी बंधी है और उनके

[डा० रत्नाकर पाण्डेय]

कमांडर-इत-चोफ की तरह साथ हैं, दो-तीन महोने उसके साथ रहे हैं... (ब्यव-धान) यह चित्र मैंने देखा है, इलेस्ट्रेटेड बीकली में छपा है। इसी सदन के हनारे कई सदस्यों ने यह आरोप लगाया, इनकी अनुपस्थिति में, कि इनको गिष्फतार करना चाहिए, किन मैं इनको उपस्थिति में बात कर रहा हूं, इनके दल के नेता... (ब्यवधान)..

SHRI V. GOPALSAMY: Madam, he made a reference... (*Interruptions*).

DR. RATNAKAR PANDEY: Yes, it is fact.

SHRI V. GOPALSAMY: I am not objecting to it. But when he is building up a case against this, he is referring to me. (*Interruptions*)

THE DEPUTY CHAIRMAN: If any of your privileges is affected, I **will** protect it. But don't interrupt him every now and then... (Interruptions).

MISS SAROJ KHAPARDE (Maharashtra): Madam, every now and then he gets up and speaks like this. When Jayanthi was speaking, he did not say anything. Now Mr. Pandey is speaking, I do not know why he is interrupting him.

SHRI V. GOPALSAMY: Would you tolerate if any reference is made against you? Don't preach sermons to me------(Interruptions)...

डा॰ रत्नाकर पाण्डेय : मैं तो श्रापके सामने भनें रख रहा हूं हिम्मत के साथ, में कोई ग्रापके पीछें पे नहीं कह रहा हं।

MISS SAROJ KHAPARDE: Every now and then you get up and interrupt him. This is not correct.... (Interruptions)....

SHRI V. GOPALSAMY: What is it he is driving at?... (*Interruption*). Yes, Prabhakarsin himself was also speaking with Mr. Raiiv Gandhi. His photograph also appeared in **the** press. What **doei** it mean?

डा० रस्ताकर पाण्डेय: मैडम, मैं अखवारों की कर्टिंग श्रापके सामने उपस्थित कर सकता हं जिसमें हमारे मिन्न श्री गोपालसामी जी का चिन्न प्रभाकरन के साथ है. ेकिन इनके दल के नेता ने ... (व्यवधान)...

कुमारी सरोज खायर्डे : विल्कुल छपा या इनका चित्र, इसीलिए तो छटपटा रहे हैं ये लोग ।

डा० रस्नाकर पाण्डेय : जब इव संबंध न चर्चा हो रहें था, श्री मुरासाली मारत ने कहा था कि मैं प्रस्ताव करता हं कि प्रभाकरन को विरक्तार किया । ए भ्रौर उनकी जांच कराई आए क्योंकि गह मंठी जी ने इत तदन की बास्तातन दिया है कि लिड़े का हाथ है राजंब गांघे की हत्या में । तमिलनाड़ में तरकार जो भंग की गई थी, वह इसलिए कि लिड़े को संग्रक्षण द रही थे और इपलिए संग्क्षण दे गही थी कि श्रीलंगा में जो निमिलियन्य हैं, उनके इंटरेस्ट की रक्षा करने के लिए और बराबर पारिटक की नौक आर्म में जो वहां घाएल हाते हैं. यद करते हुए श्रीलंका परकार , उन सैनिकों का इलाज वह मरहमादी करवाकर, के, हमने अख्वारों में पढ़ा ग्रीर सना है कि भाई गोपालमामी जी उनको फिर तट में प्लास्टिक की नौकाओं में भेजने हैं। इसलिए मैं कह रहा हं मैं ग्रारोप इनके ऊपर नहीं लग रहा है कि इन्होंने राजीव गांधी की हत्या कराई, लेकिन ये सब चर्जे ऐसे हैं जिन पर ग्राप गौर करें। ए ० ग्राई० हें ० जांच बर रहें है ग्रीर में अन्द्रशंखर जे पर भी बोई बारोंप है लगना है, बीर पी सिंह भी पर भी ोई अपरोंप नहीं लगा है लेकिन अगर बी.पी. सिंह ने राजीव गांधी को स्पेशल प्रोटेक्शन ग्रप दे दिया होत -जैसा कि हम रे स्वर्गीय पंडित कमल पति विपाठी ने मांग की थी-तो यह बासदी नहीं होती , यह र जीव गांधी-प्रधान मंत्री हो यान हो वह ऐसा व कित था जो सरी दुनिया में मान्य है और सारी दुनिया की ग्रातंकवदी तकत उसके खुन की प्यसी थी। तो श्री विपाठी ने कहा कि एक

re, escape from

death of Shri Shanmugam, one

of the accused in the Rajiv Gandhi's assassination case

करोड रुपया महीना उस पर खर्च ग्राएगा। वह न मांडा स्टेट में वर्च ग्रा रहा था, न राम जानकी ट्रस्ट से ग्रा रहा था, न दहिया ट्रस्ट से क्रा रह था। चन्द्रशेखर जी को हम रे समर्थन पर प्रधान मंत्री बनाया गया और उन्होंने टेलीफोन टेपिंग की बात तो बराबर राजनीतिक महत्वकांक्षाभ्यें को पुर करने के लिए, लेकिन कभी भी यह मांग नहीं कि कि र जीव गांधी को विशोध सुरक्षा दस्तः, जो प्रधान मन्नी को मिलता है, वह दिया जए। तो कुछ लोगों का पौरा होता है, ऐसे लसुड़िया लोग होते हैं जो धाते हैं। चन्द्रशेखर जी के प्रधान मंत्रित्व कल में रजीव गांधी की हत्या हुई, यह भारत के और दुनिया के इतिहास में लिखा जाएगा और उस समय हमारे जो गवर्नर वहां, भीष्म नारायण सिंह हैं, उनसे माननीय गह मंत्री जी ने वडी लम्बी-चौडी बात की है. तमिलनाड के श्रखबारों में मैंनेप**ढा** है। 🕆 श्रापसे मांग करंगा (व्यवधान) . . .

श्री राम श्रवधेश सिह : महोदय यह स्पाटीकरण पुछ रहे हैं कि क्या कर रहे हैं ?

डा० रत्नाकर पाण्डेय: मैं स्पन्टीकरण बुख रहाहं।

श्री राम प्रवधेश सिंह : ग्राप स्यान रिखएगा, जब हम लोग भी बोलेंगे तो हमें को ऐसे ही छट सिजनी चहिए। यह कोई बान हुई।

डा० रत्नाकर पाण्डेय : मैं ज'नना चहर हं गह मनी जो से कि क्या. र जीव गांधी की हत्य के बाद लज्जा हयः तो घोवनर लोग पो गए हैं, भीधम नारयण जी को प्राप वहां सं गवनंर के रूप में हट पर ही ग्रांग बड़े पढ़ पर स्थापित हरेंगे क्योंहि उनत पौरा है और गंच हो उही है और गवर्नर की कुर्सी व्हिप्पंसिबन कुर्सी हाती है और उस वर्सी २७ वैद १७ के एस्टेबन साम अस्। मुख्य मेल । बहां के हन के दल के समर्थन ट हैं। ताइस तह की चोजें नहीं होनी चाहिए। तीसरा मैं स्पष्टीकरण ...

उपसमापति : भवा न पुष्ठिए, स्पीरा न दो िए अमिता न दें।

डाः रत्नाकर पाण्डेय : तमितन इके गवर्ने भीष्य न रायण सिंह जी वहां से सस्पेंड इपके य स्थानान्तित हरके, हट ारके िसी ऐसे पोलिटि∵ली मोटिवेडिट बादमी को अप वहां गवर्नर बन येंगे जो इर हत्य ओं की साजिश के पीछे जो घटत यें हो इही हैं...(ब्यवधान)

SHRI MOHAMMED AFZAL alias MEEM AFZAL: He is saying politically motivated Governor.

डा॰ रत्नाकर पाण्डेय : मैं शर्ज करन चहा है हि रजीव गांधी जी जब इस सदन में प्रधान मंत्री के रूप में बैठते थे तो बरचर कहते थे कि श्रतं वदी तास्तें इस देश में प्रवेग हर गई हैं और उनके प्रवका के रूप में इस सदर में भी लोग बैठे हुए हैं। ेवल इंदिरा गांधीकी हत्य की वालत हमार सदन के माननीय सदस्य श्री राम जेठन रनी जी ने नहीं कि बल्कि धान रजीव गांधी की जो नुशंस हता हई है उसमें फंसे हए तस्तरों, उसमें फंसे हुए किमिनल. उसमें फंसे हुए विश्ववापी जो दसरे तम्बर हा काम करने वाले लोग हैं और प्रतंकवादी हैं, उनकी भी वक ना का इन्होंने ठेका ले रखा है। तो मैं जनत चाहा हं कि क्या श्री रस जेठमनानी को इस कर्य के लिये इस सदत से * ... (व्यवधान)

S. JAIPAL REDDY: SHRI Madam, what is this? How can he make such allegations? {Interruptions)... Madam, this cannot go on record. (Interruptions).... This. cannot go on record. (Interruptions)...

THE DEPUTY CHAIRMAN: I will see the record. (Interruptions)... I will see the record. (Interruptions)....

SHRI S. JAIPAL REDDY: I am on a point of order, Madam. (Interruptions) ... On a point of order. (Interruptions).

◆Expunged as ordered by the Chair.

death of Shri Shanmugam, one of the accused in the Rajiv GanhPs assa.. assassination

THE DEPUTY CHAIRMAN; Yes (Interruptions)...

SHRI S. JAIPAL REDDY: On a point of order. (Interruptions)...

THE DEPUTY CHAIRMAN: Yes, on a point of order. (Interruptions).... 1 said, please sit down. (Interruptions). On a point of order. (Interruptions)... Please.

बैठिये-बैठिये, पॉइट ग्राफ आईंग पर मझे तय ारन है।

SHRI S. JAIPAL REDDY: On a point of order. Shri Ratnakar Pandey has made gratuitous references and levelled unfounded and unwarranted allegations against an hon'ble Member, Shri Ram Jethmalani. All the references must be expunged from the record. That is the point of order and we would like to mention. Madam, that we have enough of this nonsense in this House for the last few days. We shall no longer tolerate the nuisance of the shoiiting brigade.

THE DEPUTY CHAIRMAN: See, you stood up on a point of order. I will look at the record and I will tell Shri Ratnakar Pandey.. Nonsense of the shouting brigade

What is the meaning of the nonsense of the

पाण्डेय जो, अमर पाप कोई एलेंगेंगंश लगा रहे हैं जिसी बैठे हुए मचर पर तो ृपया उसको सब्सर्टेणिएट कारके ही लगाइय, क्योंकि विध्यम ऐसे हैं कि उस मेंबर के ऊपर कोई इस्ताम लगाया जाता है तो उसको सञ्सर्टेशिएट गाउना पडता है...(व्यवधान) अधिको मैंने नहीं कहा, द्याप सैठ जाइसे ।

थी सुरेन्द्रजीत सिंह यहल्वालिया (बिहार): महोदया, जो चन्होंने बात की है पहले वह उसाम जवाब दें।

उसभापति : मैंने दे दिया अया ।

श्री सरेन्द्रजीत किंद्र स्प्रहलवाकिया : वह क्य_

shouting brigade? {Interruptions')...

He should withdraw it. (Interruptions^... What do you think about it? He should He should withdraw it. (Interruptions)...

THE DEPUTY CHAIRMAN: I wil! look at the record. Anything unparliamentary will not go on record when 1 am presiding. (Interruptions)... It will not go on record. Anything unparliamentary will not go on record. (Interruptions)...

SHRI S. JAIPAL REDDY: Madam, nonsense is parliamentary. I am saying that Ahluwalia is a * (interruptions)...

SHRI S. S. AHLUWALIA: If it is a parliamentary one, then you are the biggest * of this House. (Interruptions)... You are the biggest * of this House. (Interruptions)...

SHRI RAM JETHMALANI (Kama taka):

श्री प्रमोद नहाजन (महाराष्ट्र) : में यह जाता चहुंग कि जयणज रेही जी ने माउटिम सामा बिगेड पर गारोप लगया है। मैं सदन को यह सनाम भें मही वाद नि अन्दोन विस पर तारीप लगय है। मैं यह तनक चहुंग हि मार्जिटम जिमेड के सवस्य कीन हैं और जिन पर बारोप लगा है अगर उनके नाम मा पता चत जाये ... (व्यवधान)

उपस्थापति : रहत धर जी. आव बपन गायण ानी रखिये. में रिकार्ड देख संगी।

डा० रत्नाकर पाण्डेय : मन्ताय उपसभाषा महोदयः, मैंने कोई बारोप इस सदन के माननीय सदस्य यो राम जैठमल मी पर नहीं नगय है, मैंन इतन ही अहा है ...(ब्यवधान)

Madam, please allow me one minute. Madam, since 1988 Shri Ratnakar Pandey has been making all kinds of suggestions and insinuations against me. I have always excused him because he is an * person and his place is not here; his place is elsewhere.

*Expunged as ordered by the Chair.

death of Shri Shanmugam, one of the accused in the Rajiv GanhPs assassination case

asked Dr. Ratnakar Pandey not to do it. Then only he stopped it.

डा॰ रत्नाकर पाण्डेय: ... (व्यवधान) मैं ऐसे राष्ट्र के प्रति... (व्यवधान)

उपसभापति : चलिये, श्राप अपना बोलिये, षणमुगम् पर बोलिये, सवाल पृष्ठिये मंत्री जी से ।

THE LEADER OF THE HOUSE (SHRI S. B. CHAVAN): Madam, this this is equally objectionable. The honourable Shri Ram Jethmalani has made a charge that Shri Ratnakai Pandey is an * person. It is not proper...

SHRI RAM JETHMALANI: I repeat ft, he is *

SHRI S. B. CHAVAN: I am not addressing you, I am addressing the Chair. T am requesting you, Madam, a sitting Member of the House should not allege against another sitting Member...

SHRI MENTAY PADMANABHAM (Andhra Pradesh): What about their charges?'

SHRI S. B. CHAVAN: You are taking objection to his speech, that he is making allegations. You are also doing the same.

DR. NAGEN SAIKIA (Assam): On a point of order. When Mr. Ratnakar Pandey was speaking, Mr. Jaipal Reddy made some comment. Just after that 1 saw Mr. Ratnakar Pandey trying to can* cature Mr. Jaipal Reddy's handicap. 1 think that is not proper.

MISS. SAROJ KHAPARDE; He did not say a word about him.

THE DEPUTY CHAIRMAN: I didn't hear anything like that.

'Expunged as ordered by the Chair.

THE DEPUTY CHAIRMAN: I didn't hear it. I can assure you he will never

DR NAGEN SAIKIA: He was carri-

caturing Mr. Jaipal Reddy. Mr. AbJu-walia

do that रहा कर जी चाहे मुख्य भी कहें मगर किसी की पारोपिक कमी पर कभी नहीं बोलेंगे, इतना मुझ विक्वास है ...(व्यवधान) यह मैटर खत्स हो गया ...(व्यवधान)

DR. NAGEN SAIKIA: He was caricaturing him.

THE DEPUTY CHAIRMAN: No, he wilt never do that.

(Interruptions)

SHRI VISHVJIT P. SINGH (Maharashtra): I had anticipated this to happen. I knew that Mr. Jaipal Reddy was going to be the Leader of the Opposition in the Upper House and I anticipated this. I knew that the level of debates in the House would go down. (Interruptions).

THE DEPUTY CHAIRMAN; Please sit down. Don't interrupt. (Interruptions) I say please sit down. Nothing of these interruptions will go on record. (Interruptions). It appears that nobody is serious to discuss this matter because everybody is arguing things which are

not concerned with the subject. I would request Members in earnestness, looking at the seriousness of the murder of a great leader of this country, Rajiv Gandhi, please be serious. (Interruptions) No, I am not allowing anything.

SHRI DIPEN GHOSH: I have a point of order...

THE DEPUTY CHAIRMAN. What is the point of order?

SHRI DIPEN GHOSH: Shri Jaipal Reddy has been nominated as Leader of the Opposition by the Chairman of the Rajya Sabha. By making an oblique reference to the nomination of Shri Jaipal Reddy as Leader of the Opposition Mr. Vishvjit Singh has downgraded the quality of nomination by the Chairman of the iRajya Sabha. He has alleged that he had apprehended that as soon as Mr. Jaipal Reddy was nominated Leader of the Opposition the quality of the debates would go down. That was his allegation. Shri Jaipal Reddy was nominated as Leader of the Opposition by the Chairman of the Raiya Sabha....

SHRI V. G OPALS AMY: He must withdraw that or it should not go on record.

SHRI DIPEN GHOSH: He should apologise.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: He should apologise.

SHRI DIPEN GHOSH; It should be expunged.

(Interruptions).

SHRI VISHVJIT P. SINGH: I can only do it if you allow me to speak. Will you sit down for a minute?

Madam, I respect the conventions of this House. Never have I levelled allegations against the Chair. Madam, the Chairman of the House is governed by certain rules and regulations. The rules are quite clear. It Is for the Opposition to choose whom they want as their leader and the Chairman has done that. He has acted according to the letter written to him by Shri V. P. Singh. It is not the personal choice of the Chairman. I am not levelling anything against the Chair. I have great respect for the Chairman He is like my uncle... (. Interruptions)...

SHRI V. GOPALSAMY: Madam, what is this uncle and cousin?... (Interruptions)...

THE DEPUTY CHAIRMAN; Pleas*, order, order... (Interruptions)... It is very unfortunate. We had started the discussion on the murder of Shanmugam

or his escape and now we have got involved in something else which is not relevant at all ____ (Interruptions)... So, please take your seat ----- (Interrup tions)... 1 will not allow anything irrele vant to go on record.... (Interruptions). ... Please sit down... (Interruptions)... SHRI **MURLIDHAR** CHANDRA-**KANT BHANDARE** (Maharashtra); Would the Opposition Members be satis fied if I were to call you aunty... (Inter ruptions)...

THE DEPUTY CHAIRMAN; I would never be that,.. (Interruptions)...

SHRI M. S. GURUPADASWAMY: Madam, I would like to inform the House that Shri Jaipal Reddy is as good aa Opposition leader as myself; may be better than me... (Interruptions)...

THE DEPUTY CHAIRMAN: Now please, we are not discussing the leadership of the Opposition. We are not discussing anything except the supposed murder or suicide or escape of Shanmugam. Please understand the seriousness of the situation. I request everybody to confine himself to this question... (Interruptions)...

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Madam, what about the aspersions cast against the Opposition leader... (Interruptions)...

THE DEPUTY CHAIRMAN: I will look into the record... (Interruptions)...

श्री राम श्रवधेश जिह : सहोदया, मेरा प्वाइंट श्राफ ब्राईर है।...

उपतकापि: : कोई प्वाइंट आफ ब्राइंट नहीं है . . . (ब्यवधान)

श्री राम श्रवधेश सिंह: त्याडंट ग्राफ ग्रांडंग है। ग्रापकी व्यवस्था स्पष्ट होनों चाहए कि ग्रागर कोई मेंबर लीडर चफ ग्रपोलिशन के बारे में यह बयान दे चा जैसे वह होंगे तो इस सदन की डिविट का सार गिर जाएगा तो क्या एम बहन प्रतिय मेंटरी है। इस पर ग्राप ग्रपनी ध्यवस्था बीजिए।

उपसमापति: मैंने अपनी ब्यवस्था अंग्रेजो में दी थी, अब हिन्दी में देती हूं कि मैं रेकार्ड देखुंगी...(व्यवधान)

death of Shri Shanmugam,

one of the accused in the Rajiv Gandhi's Assassination Case

थी राम प्रवधेश सिंह : ग्राप कहिए कि समको ऐक्सपंच कर देंगी।... (व्यवधान)

उपस्थापति : अगर अन्य सानित से बैठें तो समझ में भ्रा आएगा। में स्वह से यह कह रही हूं कि 'पया एवं देसरे पर एक्तिभान, न लगयें, न अच्छेन ब्रे। ग्रारोप न लगमें ग्रौर प्या िस मुडे पर यहां बहस हो रही है उसी के उत्पर बोलें। दूसरी बतें न करें। यह सबक दिया है ... (अवश्वान)

Do not behave like this. Please sit dawn.... {Interruptions)...

Do not argue with me. After I give a ruling, do not raise it again... (Interruptions)...

श्री राम भ्रवधेश सिंह : 48 सिनट हो गए, इसका भी तो ध्यान रखिए।... (व्यवद्यान)

उपसमापित : पांडे जी अपनी बात सीधे प्रश्न पुछार खत्म कीजिए।...

डा० रत्नाकर पाण्डेय : माननीय उप-सभापति जी, जेठमलानी जी . . . (व्यवधान)

उपसभापति : उनका नम मत लीजिए पण्मगम के बारे में बात कीजिए। अब बह बात खत्म की जिए।...

डा० रत्नाकर पाण्डेय: महोदया. क्या एक यादमी जो दसरे देश के प्रजि ग्रपनी क्रास्था रखना हो, जो राजीव गांधी जैसे ने तसों के हत्यारों की वकालत करने को तैयार होता है या इंदिरा गांधी के हत्यारों का वकील बनने को तैयार होता है, ऐसा व्यक्ति मही स्टिफिकेट दे, इससे बड़ा अपनान और क्या हो सहता है जिसकी राष्ट्रीयज्ञ स्वयं संदिग्ध हो? इसलिए में वह रहा हं कि बराबर आप भ्रपनी अध्यक्षता का सदन का रिकार्ड उठावार देख लोजिए ...

उपसभापति : ग्राधा मिनट ब की है. लंच श्रावर होने वाला है। अगर मेंबर

चन्हते हैं हि यह पिरशान चना रहे भ्री गड़सके बद रेल बाट पर भाषण हो क्योंि समके लिए 9 घंटे हम को डिस अा करन है तो मैं मेंबरों से पूछन च हंगी कि वह लंच आँबर चहते हैं या नहीं च हते हैं !

THE DEPUTY CHAIRMAN: You want to have the lunch hour?

SOME HON, MEMBERS: Yes... (Interruptions)...

THE DEPUTY CHAIRMAN: All right. The House now stands adjourned till 2-30 P. M. today.

The House then adjourned for lunch at thirty-one minutes past one of the clock.

The House reassembled after lunch at thirtythree minutes past two of the clock. The Vice-Chairman (Dr. Nagen Saikia) in the Chair.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Hon'ble Members, we shall have to strictly maintain the time of the House and therefore, I would request every Member to complete his clarifications within three minutes. I shall ring the bell and if somebody goes on speaking even after my ringing the final bell, then nothing will go on record. Now, nobody will be allowed to make a speech. You have to ask for clarifications only. Yes, Dr. Ratnakar Pandey.

DR. RATNAKAR PANDEY; You have to see to my interest also. None should interrupt me.

सहोदय, में गृह मंत्री जी से यह पूछ रहाधा कि अब वे बहां गये तो बहां के महामहिस राज्यपाल श्री भीष्य नारायण सिंह जी से विशेषत: ग्रीर जांच दल तथा पुलिस सह निदेश हैं उन्होंने बात की थी। वह क्या बात की थी उसको सदन

one of the accused in the Rajiv Gandhi's Assassination Case

[Dr. Ratnakar Pandey]

जातना चहेगा। षण्मुगम् के पास अपनी एक निजी सेना भी भी। खतरनाक हिथारों एवं गिनामाली संचार प्रणाली से युवत यह सेना सीमा शुलक भीर पुलिस अधिकारियों के लिए एक चुनौती थी। इस सेना के वन पर वेदारण्यम भीर अपना को वह भारीपित रखा था। विभिन्न हु पुलिस में इसे स्लिपरी कस्टमर के नम से जाना जाता था। कई बार पुलिस की जेन से फरार होने के बाद यह नम मिना हैं। तो यह स्लिपरी कस्टमर क्या चीज है, इस संबंध में मंती महोदय सदन को बतायें और हमको विस्तार में इस खारे में जानकारी दें?

बहुत से अखब सों में छुपा है कि वण्यगम की हत्या में स्थानीय राजनीतिज्ञों का हुध रह है और जब धण्म गम की हत्या हुई तो वेद रण्यम में सभी दूह में बंद रहीं। तो किस रूप में उसकी हत्या हुई सी०बी०ग्राई० के समने ग्रहम-समर्पण करने से पहले भयवंश उनने बि नली छ इर सरने की भी कोणिश की थी. उसके परिवार के लोगों ने ऐसा कहा है। ये सब चीजें जो हैं, र जीव गांबी की हत्या हुई, इंदिरा जी की हत्या हुई ग्रीर इत सब के मूल में देश के लोगों है हु थ कम है। भारत की सोवरटी व यलेंट हो रही है, भारत की प्रमसला को चैलें न किया जा रहा है। दैरोरिस्ट ग्रंप जो इस देश में बैठे हुए हैं क्या उन्होंने र जीव गांधी की हत्या नहीं को है ! कोई नेपाल से बाकर बाडवणी जी की हत्या करे. कोई पहिस्तान से जातर वी०पी० सिंह की हत्या करे, कोई बंगला देश से ग्राहर चंत्रशेखर जी की हत्या करे या मेरे दल के िसी ने इन की हत्या करें तो यह जो विदेशी ताकतों का हथ इसने है, भीर प्रभारुरन लिट्टे के जो नेता बने हए हैं. ल्व इत बने हए हैं बे, सी०माई०ए० और जो विदेशी तहतें भारत और अन्य आसप स के देशों को ग्रुनियंत्रित कर ग्रस्थिर करना चाहती हैं, वे इसमें लगे हुए हैं। राजीव गांधी ने इंियन पोस कीपिंग फोर्स श्रीलंका भजी थी। वह सेना इतनी सक्षम थी

कि ग्रगर चहती तो वह उस देश को कांकर कर लेती। लेकिन वहां पर हमने यह कोशिश की थी कि न तमिलियन को न क्स नही ग्रीर नश्रीलंका के लोगों को न स्थल हो। तो जब तक प्रभाकरन को गिरभवार वहीं किया जाता है तब तक कुछ नहीं हो सहता। हमारी सरकार श्रीलंका की सरकार के सहयोग से उसको गिरफार करे। इसके लिए सरकार दया कोशिश कर रही है? अगर किसी कारण से श्रीलंका की सरकार बहुत कमजोर सरकार है तो क्या हमारी सरकार उसको गिरफार करने के लिये, प्रभाकरन की अपने यहां से कोई व्यवस्था कर रही है ? क्या भारत सरकार कोई फोर्स भेजकर उसको गिरफ तर करेगी और इस बारे में **धं** ररराष्ट्रीय कान न क्या कहा। है, इसकी जानकारी हम रेगह मंत्री को होगी, ला मिनिस्टर को होगी लेकिन देश की जनता की यह सांग है हि प्रभातरन, जो चैलें व कर रहा है कि हमने र जीव गांधी की हत्या की है, यह उसके मख से बुलव या ज रहा है क्योंकि विदेशी ताकते इसमें सम्मिलित हैं। तो मैं यह जनना चाहता हं कि क्या कोई टाइस ब उंड प्रोगास बनाया गया है कि इतने समय के अंदर प्रभाइरत ग्रीर उसके सहयोगियों को श्चरेस्ट वारके भगरत में लाया जयेगा श्वीर चनको दायन किया नायेगा (समय की घंटी)

श्रंत में मन्यवर, मैं पूछता चाहता हूं कि एक तो स्पट इन्वेस्टीगेशन हो रहा है कि किसने मतरा, क्या हुना? लेकिन इस देश की जनता का यह दृढ़ विश्वास है कि, इस देश की जनता जो कि डेमोक्सी में विश्वास करती है कि इसके पीछे वे ताकतें हैं जो भारत को अस्थिर देखना चहती हैं श्रीर भारत को केवल...

THE VICE-CHAIRMAN (DR. NA-GEN SAIKIA): You ask the clarification. You should not make a speech.

DR. RATNAKAR PANDEY: I am going to ask the last clarification. कि क्या कोई संप्तदं य दल, र जीव गांधी ने जब उनके चरित्र हुनन की बात हुई तो उन्होंने बोफोस की जांच करने के लिए

एत संयवत संसदीय दल का गठन किया था तो बया उसी स्ट इस पर इस बारे में भी एक संसदीय जांच दल बनाया जायेग जो यह पता हारे कि जिस रूप में यह हत्या हुई, इसमें विका विदेशो तानतों का हाथ था। बहुत से राजनीतिज्ञ जो इस देश में हैं उन पर भी यहां की जनता को शंका है। तो इस सब वातीं के निराकरण के लिए पना अप कोई संसदीय दल बन येंगे और इनकी पोनिटि हत जांच एर येंगे या स्थाट इन्बेस्टोगेशन होन सिनिस्टी के तहत ही होता रहेगा, ये वातें में माननीय मंत्री जी से जानना बाहता है।

SHRI KAP1L VERMA (Uttar Pradesh;: Mr. Vice-Chairman 1 am grateful to you for giving me this opportunity to speak. 1 need not emphasise the great concern caused in this House and in the country. Serious doubts have been raised on the conduct of investigation and about the confidence and seriousness attached by SIT to this kind of investigation. I would say that the escape is, in fact, a stunt. It is most unfortunate that it has happened in the presence of senior officials of CBI. And it is the version which is given to our Home Minister. I atn very sure he is second to none in his loyalty to Mr. Rajiv and his love for htm. His hands are tied in certain manners. I hope he Will open them up. I would like t0' know whether in view of what has happened, he would like to make any change in the apparatus, in the set up of STT. In fact the story is cooked up by the local people, local officials and I don't know who else is involved in. it. The whole story is very funny. It appears that — as has been pointed out by some of our colleagues - the involvement of LITE is there. When LTTE found that some very important disclosures are being made some very important evidences are being unearthed on the basis of information given by the man, they wanted to silence him. This is the logic. For that a conspiracy was hatched and this man was killed. I do not know. I hope rlhe Home Minister will be able to tell

us what exactly happened. In any case the suspicion is the LTTE saw to it that the man was removed from the scene so that no more evidence is available. Sir, it is most amazing that this man who was a well-known smuggler was kept in a house which was in his own home town. This place was not only a centre of smuggling activities but presence of LTTE was also there. A lot of LTTE people are functioning there. Sir, I would like to know from the Home Minister, who were the police guards and how many police guards were there. Why did they not chase him? Why did they not fire on him when he was trying to escape? I nlso want to know whether there were some police guards serving food to high CBI officials sitting in the adjoining room. Is it correct? I hope the Home Minister will be able to tell us. I want to know why this time lag is there in lodging FIR because it was about 10 o'clock when this incident took place and the report was lodged at 10-45 as shown in the statement. Please give me liberty of asking two or three pointed questions. I think the magisterial inquiry is hardly sufficient to fulfil the need. I would like to know whether the Government is prepared to have some kind of a judicial enquiry. The present enquiry only goes into the causes of death. We want to know how he escaped and we also want to see that responsibility is fixed. So, I would like to know whether the Government will institute a judicial enquiry or at least expand the terms of reference of the Verma Commission to include this particular point also in the terms of reference. I feel a magisterial enquiry will not meet the need of the hour.

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I would also like to know the steps the Government proposes to take to ensure that this does not happen again.

The hon. Minister has made an extensive survey of the sea-coast and met a number of people, met the Governor and made an onthe-spot study. He also visited the place where the assassination of Shri Rajiv Gandhi took place. In the second paragraph of the Minister's statement, it has been mentioned that the

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[Shri Kapil Verma] SIT has made satisfactory progress. I would like to know the motive behind the assassination of Shri Rajiv Gandhi and whether there is some conclusive evidence because all sorts of stories are being made out. I would like to know whether the Government has any clinching evidence of LTTE's involvement. We all know it and the other day in response to the point raised by me, the Home Minister gave some indication of it. I would like to know whether there is some clinching evidence about involvement of LTTE.

श्री धनन्त राम जायसवाल (उत्तर प्रदेश) : उपसभाष्ट्रणक्ष महोध्य, माननीय मंत्रे जी ने जो वक्तब्य दिया है उसमे यह लगता है कि षण्मगम के से ०वी ० आ ई० की हिरासन से भागने और फांसी लगाने की कहानी सही नहीं हैं। इसके बारे में श्रापके सामने उन तथ्यों और परिस्थितियो का जिक्र करूंगा जो स्टेट ट में हैं। पहली बात कि षण्मगम् एक जाना हुआ सम्मनर था, द्वरें बात कि "िड़ें" के साथ उनके घनिकठ संबंध थे भी तीमरी बात कि स्थानीय पुलिस और स्थानीय राजनेताओं के साथ भी उसके संबंध थे। ये तीन चीजें ध्यान में रखनें चाहिएं। तब फिर खाने के बाद इस आदमें को बाहर क्यों भेजा गया ? क्या हाथ घोने की जगह छंटर नहीं थें। फिर सामने धो सकता था। बाहर पेछे जहां ि बताते हैं ग्रंधेन था उम तन्फ भेजने की बात समझ में नहीं आने है और फिर उसके शाध स्थानेध दो है पुलिस वाले भेजे गये। वे पुलिस वाले भी जब वह भागता है तब रसी वक्त उमका पीछा नहीं करते हैं, खालें शोर मचाकर रह जाते हैं। यह तस्वर एक बात है। हो ह्यान में रखना चाहिए कि क्यों वे शोर मचाक रह जाते हैं. प्रसका पीछा नहीं करते हैं। इस पर मान-नीय मंत्री जी प्रकाश डालेंगे।

दूसरी चीज, जब वह भागता है तो भागते बक्त उसके जिस्म पर चिर्फ कपडे थे, इसका कहीं जिक्र नहीं आया है स्टेटिंट में कि उसके पास एक रस्ती भी वी जिससे उसने फांसी लगायी। खाली उनके जिस्म पर कपहें थे ग्रीत उन कपड़ों के बारे में भी एहा गया है कि बंगले । थोर्ड दूर एक मुखं नहर में उनके धोनी ग्रीर उनके बनियान छुटे हुई मिले। जब यह ब्रादमं भाग गया, उसके पास रस्सी नहीं थें, तो यह रस्सें कहां व आ गयी जिसके जिसके जिसके फार्स लगायी ? यह दूसरा सरकमस्टांस है जिसके तरफ मानने क गह मंदी जी का ध्यान जाना चाहिए। मालूम नहीं इन बातों की उन्होंने वहां मोके पर जाकर चफ्तररों : चर्चा की कि नहीं। लेकिन यह रम्सी कहा से श्रा गई जिसके जरिये स उभने फॉर्मे लगायें। तीमरी चीज, इसी मंद्रध में, मेयह कहना चाहता हं कि कोई भी इनक्वस्ट रिपार्ट अर्थात पहली रिपोर्ट डेंड बाडी के पाने के बाद जो की गई है, तो उसमें कहीं भी यह जित्र नहीं है कि उसके (धण्मुगम्) जिल्म के उत्पर किसी चोट के निकान थे। अगर फ से सचमच लगाई गई होती, तो फ सी के फंड के निशान गले में, गर्दन में जरूर बन जाते. जो नहीं बने, क्योंकि कोई रिपोर्ट नहीं ग्राई कि उसके जिस्स पर किसे तरह का कोई निशान पाया गया। कण्टयजन मार्क तो उसकी गर्दन पर बन हो जाता, ग्रगर फासी लगाई गई होते'।

तो अपने आप में यह एक स्कंमस्टांस हैं। फिर लमा भी ज्यादा ग्रहम है---(समय की घंटी)-पोस्ट मार्टम रिपार्ट । उस पास्ट मार्टम एग्जामिनेशन में यह तय ही नहीं हो पाया कि मौत का कारण क्या था। मान्यवर, ग्राप जानते हैं ग्रीर शायद परा भदन जानता है और शायद उसको एप्रिशिएट की करेंगे कि यदि प सी लगा कर आदमी मरा होता. तो उसका न्त जा सामने आ जाता कि उनकी मौत दम घटने ने हुई है जो नहीं ग्राया। इसका मनलब हैं कि फांसी लगाने की कहानी बिल्कुल स्ट हैं।

तो यह चे जें ऐसे हैं, जो अपने लाभ में बोल रहें हैं। फिर यह बोती और लंगे लोर लंगी पर कुछ निशाद (सीमन) वगै ह के होने की बात समझ में नहीं आई कि यह क्यो इंट्रोडयस किये गये ।

death of Shri Shanmugam, one of the accused in the Rajiv Gandhi's Assassination Case

में करना चहता हूं।

फिर ग्रंत में मैं यह कहना चाहता है कि जिस मर्डर केम में यह श्रादमी एक इंपार्टेट िक या ग्रीर यह मर गया, इमके मध्ने का दुष्प्रभाव, जिसे वांग्रेसी भाई चितित लगे हैं, क्या इन्स्नेस्टिगेशन पर ५ड़ा श्री श्रद्धर ५ड़ा, तो वह क्या है, इस पर माननीय मंद्रों जी प्रकाक डलें।

लगता है कि या तो इस ब्राहमें से क्रिफशन एक ट्रेक्ट करने के लिए या ब्रोहर जानकार चिंक टरल्याने के लिए इमको से क्रिक ब्राह्म कर के क्रिक ब्राह्म कर के क्रिफाया गया है यह बताकर कि इसके जिस्स पर कोई निशान नहीं थे ब्रीर या फिर वह बात सहीं है, जिसकी तरफ क्राम नटराजन जे ने सदन का ध्यान खींचा था कि इनको दूसरे लोगों के हवाले कर दिया गया ब्रार उनके जरिए इस मरवा दिया गया।

तो यह कुछ चे जें हैं, जिन पर माननेय संत्री जो जब बोले तो इन पर प्रकाश डाले। फिए छंत में मेरा कहना है कि यार इसमें कोई दोषी जिम्मेदार है, तो **बाली** यह दो निपाते नहीं, जो उसके साथ बाहर गये थे। उन बंगल के कमें में बैठे हुए सं'०बे ० आई० वे. ए-०पे की किसेडार है और इंस्पेक्टर जो तनके साथ थे धीर बगले के कमरे में डे'० प्राई० जी० मौजूद थे भे oने oग्राईo के मीर मनवप o भ मीज़द थे। यह सब लोग इन मर्डर को छिपाने में दोणे हैं ग्रीर उसके साथ फिर लोकल पुलिस भी शामिल हो जाती है, सी ज्यार० पें जाफ को भामिल हो जाती है। तो यह सारे लोग दांपें हैं।

तो क्या माननेय मंत्री जे उसके जिलाफ इस मर्डर का मुक्कदमा दने करवा करके इसकी इस्टेस्ट ग्रेशन करवायेंगे । यह नेरे कुछ स्वाल हैं। माननेय मंदी को स्पट्ट क्रिंग के तीर पर उसका जवाब वैं।

THE VICE-CHAIRMAN (DR. NA-GEN SAIKIA): I shall request the Members not to repeat the questions.

पहला प्रश्न यह ै कि क्या षण्मगम ने शातम-सम् ण इसलिए किया था, क्योंकि उसे इस बात का भय था कि यदि वह पुलिस की कस्टोडी में नहीं जाता है, तो उसे लिट्टे या दूसरे शातंकवादी उसकी हत्या कर देंगे ?

श्री अप्रजी: जोगी (मध्य प्रदेश) 🖡

उपसभाध्यक्ष जी, ै केवल कुछ प्रश्न

म ननी मंत्री जी से इस घटना के संबंध

यदि उसने शत्म-सर्माण किया, तो उसके पहुने क्या पुलिस ने उसको गिर्यतार करने की कोशिश की थी, क्या प्रयंस किये गये थे? वह प्रयंस कंसे असफल रहे और क्या यह सच कि उसने शत्म-समर्पण इस म बूरी में और इस भय से किया कि यदि वह शत्म-समर्पण नहीं करेगा, तो उसे लिट्टे के लोग जान से मार देंगे?

दूसरा प्रध्न है यह जानन च हूंगा कि जहां उसने अपनी तथाकथित अ तम-हत्या कीं, जहां वह फांसी से लटका, क्या वह स्थान उसके स्वय के अकल का मकान है या उसके पस है और यदि उसने आत्म-हत्या अपने अंकल के घर के पस कीं, हां कि वह पुलिस की कस्टोडी में था, वहां से केवल डढ़ या दो किलो मीटर दूर है, तो है यह जानना च हुगा कि जब वह पुलिस की कस्टोडी से भाग गया था

जिन भी कारणों से भाग गया था तो पुलिस ने उसका पीछा क्यों नहीं किया और ऐसे स्थानों पर छापा क्यों नहीं मरा यहां पर स्वभाविक रूप से यह संभावना रखी जा सकती थी कि वह भागकर वहं जाएगा । मूलजिम के लिए स्वाभाविक होता है कि जब वह भागता है तो कुछ खास स्थानों पर जाने की संभावना होती है । यहां इस बन की पूरी सभावना थी कि यदि वह भागकर गया तो भाग कर अपने अंकल के घर जाएगा, अपने रिफ्तेदारों के घर जाएगा । स्वाभाविक रूप से पुलिस को इन सब जगह छापे मारने थे यह पता लगाने के लिए कि वह वहां है या नहीं

death of Shri Shanmugam,

श्रिं। विशेष नार्वा

क्या उसके ग्रंकल के घर जाकर पुलिस ने छापा मारा था, तलाओं ली थी, पूछ-ताछ की यी या नहीं की थी? नहीं की थी तो उससे यह स्स्यंब्ट है कि उसको इंढने के लिए प्रांलस ने कोई गंभीर प्रयास नहीं किए ये ? तीसरी बत नै यह जानना चाहुगा जो एस ग्राई टी० टीम बहां पर थी वह किस तरह के इक्विपमेंट्स के साथ वहां पर थी ? क्या केवल वह लोग ीस तरह से वर्दी में प्रांलस के लोग इडेरोगे शन करते हैं उस तरह से वहां विद्यमन ये या यह जी स्पेशल इन्बेस्टीगेशन टीम है क्या उसके पास ब्राधितिक उतकरण भीये? यदि शत को यह व्यक्त उनहीं कल्टडी से भाग कर गरा या तो का उनके पस कुछ ऐसे इनेबामें इस वे सिसे रात में उसका पीछा कि।। जा सकताथा, उसकी तलाश की ज सकती थी ? विस हेलीक प्टर से वह लोग वहां गर्ये उस देलीक व्टर को बड़ी सर्वल इटन के माध्यम से िस जंगल में वह भागा या उन्होंने इस्तेम ल करके क्या वहां उसको हुंडा नहीं जा सकता था इस बारे में भी में मंत्री महोदय से जनना चाहता हं ? या यह एस ब्राई० की टीम एक साधारण टीम की तरह वहां गई थी कि ग्रगः लिट्टे वाले चहते तो उस डॉक बंगले को घेरकर उस डी० ब्राई०जी को, उस एस० पी० को उन दोनों सिपाहियों को पण्मगम को सबको असनी से मार नेते ? क्या उनके पस ऐसे इक्विपमेंट थे कि वे अपनी सुरक्षा कर सकें ? उनके पस इस तरह के आधनिक उपकरण थे या नहीं, यह नै जानना च हुंगा ? ै यह भी जनना च हंगा कि क्या पण्नगम् के प्रकल पर भी पुलिस को संदेह है कि वह भी इस कंीिशी में सम्मिलित था ? यदि वह सम्मिलित थातो क्या उसको ग्ररेस्ट कथा गया ग नहीं किया गया ? क्या उसका भी उसी तरह का स्मगलिंग करने का रेकाई है जैसा कि पण्मगम का था? यदि यह बात है तो उसके ग्रंकल को प्रभी तक क्यों कस्टडी में नहीं लिया गय, पूछत छ क्यों नहीं की गई ? मैं यह भी जानना

one of the accused in the Rajiv Gandhi's Assassination Case

च हंगा कि इस घटना में जो स्टेटपूलिस है, रज्य की पुलिस है, इसकी तहकीकात में, इसकी इन्वेस्टीगेशन में, इसके अन्वेयण में स्टेट पुलिस ने किस हद तक एस० आई टी॰ ने मदद ली है ? यहां पर केरल थहे वृतांत ग्राया है कि स्टेटपुलिस के दी सिराही उनके साथ थे। क्या इस तरह की मदद को, वह पर्याप्त मदद चाहते हैं। बटना उनकी स्टेट में हुई है। उनके स्टेट के जो पुलिस के कर्नज़ री हैं वह इसकी ज्यादा भालमात रखते हैं, ज्यादा जनकारी रखते हैं उनको और गंभीरता से और ज्यादा से इस इन्वे-स्टीगेशन में इन्बाल्य किया गया था नहीं, इस वरे में भी मंत्री महोदय प्रवाश ड लें? वै यह भी निनाच हंग कि क्या अभी तक के अभ्वेषण सें, अभी तक की विवेचना से, इन्वेस्टीगे गन से ऐसा प्रतीत नहीं हो रहा है कि इसमें लिटटे का जो इन्ताल्वमेंट बह एक मर्सनरी के रूप में है और उसके पीछे कोई दूसरी बड़ी एजेंसी है जिसका हुय रहा है जिसने इस पडवंत्र को, इस साजिश को किया है श्रीर लिट्टे केवल एक मर्सनरी के रूप में इस्तेमाल नई है, क्या ऐसा कोई एवीडेस ऐसा को साध्य अभी तक हमारे सामने श्राया है ? मैं यह जननाच हंगा कि जो पण्मगम ने इत्सहत्या की उसके लिए उसने जिस रस्सी का इस्तेम ल किया वह रस्सी उसको किस जगह से प्राप्त हुई? क्या ग्रंकल के घर से लाया या ग्रीर कोई तीसरी जगह से लाधा था ? उसने अपनी लंगी, पहने वह सफेद लंगी पहने था, फिर उसके वद अब यह आया है कि कलर्ड लुंगी उसके पस मिली, उसने अपनी लंगी कहां पर बदली, भीजन कहां पर किया, इस वारे में क्या विवेचनाकी गई, क्या निष्कर्ष निकले हैं, यह भी भें जानना चाहंगा ?

एक बत मैं यह भी गृह मंत्री जीसे जानना चहुंगा कि जब इस तरह के शक ब्रीर संदेह बाला हादसा हुन्ना ब्रीर उसने तथाकथित ग्रत्म हत्या कर ली तो ऐसे में उचित यह होता कि उसके, मृतक के शव को डिस्ट्राय नहीं होने देना था।

उसकी अंत्येष्ट नहीं होने देनी थी। 3 P.M. उसको एमबाम करके. प्रिजर्ब करके रखना था जिससे आगे जो विवेचना हो, जिसमें आज जो और भी शक उठ रहे हैं, उनके बारे में जानकरी ली जासकती थी। यह परमीशन क्यों दी गयी कि उसकी ग्रंत्येष्टि इतनी जल्दी करा दी गयी । उस बाडी को एमबाम करके क्यों नहीं रखा गया ? इससे यह स्पष्ट होता है .. (समय की घंटी) .. कि जो लोग इस विवेचना को कर रहेथे, वह खद चहते थे कि एण्मगम माग जाय । उपसमाध्यक्ष महोदय, में यह भी जानना च हुंगा कि क्या धण्मगम भागा या एस आई टी के लोगों ने, पुलिस के लोगों ने उसको भगया ? ऐसा निष्कर्ष निकलता है कि वह भागा नहीं, उसको भगाया गया । इसलिए अब चूंकि इस एस॰ आई॰ टी॰ के प्रति पूरे राष्ट्र का विश्वास खत्म हो गथा है, इसलिए में मंत्री महोदय से यह जानना च हंगा कि क्या इस एस० आई टी॰ के हेड से लेकर नीचे तक के सारे कर्मच रियों को निलंबित कर नयी एस आई टी बन एंगे जो कि इस एस आई०टी इंक्लडिंग मि० कातिकेयन के जितने लोग हैं, उन पर कार्यव ही की जासके। इस संबंध में भी मंत्रीजी ुपया प्रकाश डालें।

डा॰ घ रार प्रहसद : महोदय, मझे वडा दुख है कि ग्राज मझे हमारे नेता स्वर्गीय श्री राजीव गांधी की हत्या में * सम्मिलित अभियुक्त की हत्या के बरे में श्रपनी सरकार से क्लीरिफिकेशन पूछना पड़ रहा है। लेकिन यह इसलिए जरूरी है क्योंकि राजीव गांधी जी सरकार से श्रीर राजनीतिक पार्टी से अपर थे। कोई किसी को नेता माने या न माने, कितने लोग नेता भानते हैं, या नहीं मानते हैं। लेकिन एक व्यक्ति लोगों के दिल में जो जगह बनाता है, वह बात महत्वपूर्ण है। राजीव जीने न सिर्फ देशव सियों के दिल में बल्कि सारे विण्व के लोगों के दिल में जो जगह बनायी थी उसमें कोई अतिशयोक्ति नहीं है। इस लिए में आपके माध्यम से म ननीय मंत्रीजी से कछ वलैरिफिकेशनंस पुछना चाहंगा।

महोदथ, इस बात को मैं तीन दृष्टि-कोण से देखता हं ग्रीर उन ीनों के संबंध में म ननीय मंत्री जी से क्लीरिफ-केशंस पूटना चाहता हो। पहला, पण्मगम एरेस्ट नहीं हुम्र था। वह अपनी मर्जी से अथा था, उसने काम समर्थण किथा था ग्रीर ग्रपनी मर्जी से ही चल गथा। न उस जने में किसी का कोई प्रथस था ग्रीर न उसके जाने में किसी का कोई प्रधास था। तो इतन किमिनल जिसका वर्णन अपने पहले पष्ठ में किया है कि किन-किन अपराधा के लिये वह बांधित था, वह कितन बड़ा तस्कर था, कितन बड़ा अतंकवदी था, उसके खिलाफ कितने मुकदमे चल रहे थे, वह ग्रपन ग्रप प्रलिस एस ग्राई० टी की कस्टडी में श्रय ग्रप अप वहां से चला जये बीर हम देखते रहें। तो क्या यही कानन व्यवस्था है ? इसी कन्न व्यवस्था के मध्यम से हम हम रे देश में लोगों को प्रोटेक्शन देना चहते हैं ? क्या इसी कनन व्यवस्था के माध्यम से सोनिया जी प्रियंका ग्रीर र हुल को प्रोटेक्शन देंगे ? कोई भी इतना बड़ा ग्रातंकव दी जहां च हे वहां ग्राये, पुलिस के हाथों में ग्राय और जहां चंहे वहां स चला जाये और हम देखते रहें महोदय अगर इस दसर पहल स तो उस व्यक्ति पण्मगम ने आत्म-समर्थण किया था। महोदय, रंजीव जी, को मरने वली महिला एक अत्मवाती दस्ते की महिल थी। तो जब पण्मगम इतना बड़ा तस्कर, इतने मामला में वांछित व्यक्ति था ग्रीर उसने ग्रतम समर्गण किया थातो क्या इंटेलिजेंस एजेंसियों के दिना में या उस एस आई टी० के िमाग में यह बत नहीं ग्राई कि वह उसकी कांस्पि-रेंसी थी। क्या वह भी अत्मवाती दस्त का ग्रादमी नहीं हो सकता था ? यह बात हम री जांच एजेंसियों के दिम ग ग्रयी थी, यदि यह बात हमारी एस० आई टी० के लोगों के दिमाग में ग्रयी थी, तो उसके सथ इस प्रकर को व्यवहार क्यों नहीं किया गया कि संभवतः वह एक अल्मचाती दस्ते का आदमी ही

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[п 🐧 अवरा अह द]

सकता है। उसके ऊपर इस से निगर नी क्यों नहीं की गयी ? इसे एक कांस्पिरसी समझकर सख्ती क्यो नहीं बरती गयी? 'क्योंकि जिस प्रकर से एक ग्रात्मगती महिला राजीव जी को मर सकती है, तो कोई भी अत्मवाती हम री एस ग्राई टी० के बीच में भी आ सकत है। हो सकता है कि वह कोई कार्य करने ग्रया हो ग्रीर वह अपना कार्य करने के बाद चला गय' हो जिसके कि दूरगामी परिणाम निकलें। मैं म ननीय मंत्री महोदय से ज नना च हुंगा कि उसके अत्म समर्थण की बत नयः हम री इन्टेंलीजेंस एजेंसियों, हम री एस आई टी॰ या सिक्युरिटी फोर्सेस की जो एजेंसियां हैं, उनमें से किसी के दिम ग में अयी थी कि यह उसकी एक क स्पिरंसी हो सकती है, ग्रात्मसमर्पण नहीं ? यदि यह बत भी तो फिर उसके साथ इस प्रकार का व्यवहार क्यों नहीं किया गया ? यदि यह बत किसी के दिम ग में नहीं अयी, तो म ननीय उपसभाष्यक्ष महोदय, क्या इन्हीं इंटेलीजेंस एजेंसियों और सिक्यरिटी फोर्सेस े मध्यम से हम इस देश को चल येंगे? यह भी में माननीय मंत्री महोदय से जानना चाहंगा

तीसरा पहल्, हम यह मान लें कि उसने श्रात्मसमर्पण सच्ची नीयत से किया था ग्रीर सच्ची नीयत से ग्रात्म-समर्पण करने के बाद वह एस ब्राईटी की. पुलिस भी भदद करना चाहता था। तो किसी भी कीमत पर हम फिर इसकी दूसरी बात को नहीं मान सकते कि वह अपने आप भागता । में आपके माध्यम से मंत्री जी से जानना चाहता हुं कि अगर इस बात को हम माने कि उसने आतम-समर्पण मदद के लिए किया था तो फिर वह अपनी इच्छा से नहीं भाग सकता, फिर वह कौन व्यक्ति थे, कितने लोग थे जो इस बीच में उससे मिले ? कितने पलिस अधिकारी मिले या कितने एस बाईटी के अधिकारी मिले कितने लोग, कोई किसी भी रूप में उससे संदंधित हों, उससे मिले ? क्योंकि जाहिर ोता है कि किसी ने उनको उकसाया या

किसी प्रकार का म्लान उसे समझाय ग्रीर उसके बाद वह भागा । कितने र्भ लोग इस बीच में उससे मिले वया सरकार उनके पूरी जांच-पड़ताल करेगी ? उसवे खिलाफ कोई पोसोक्यट करेगी ? उनवे लिए बया तरोका अपनाएगो ? जिससे सारी जांच हो सके। यह तीन पहल है।

इसके साथ, उपसमाध्यक महोदय, मेरा चौथा सवाल गृहमंत्री जी से है कि वह भागा तो भागने के बाद माल एक-डेव किलोमिटर पर उतका शद पाया गया। कितने पुलिस श्रीधकारियों ने, उसने भागने और उसके एव मिलने के वीच में, उसकी तलाश की ? यदि उसके समय वहां पुलिस कम थी, दो सिपाही थे या दस सिपाही थे यह पांच सिपाही थे तो वह नजदीक से कहीं से धार्म पुलिस यह सिविल पुलिस या दूसरी फोर्स को बुला सकते थे । क्या उन्होंन दलाने का प्रयास किया या उसके भागने के बाद छोड़ दिया कि देखें में सुबह क्या होता है ? अगर किया तो किस थाने से, किस स्टेट के पिटल से या किस जगह से उन्होंने पुलिस को बलाया में नहीं मानता कि अगर डेड दो किली मीटर के ग्रंदरप्रयास होता, चप्पे-चप्पे में पुलिस विकादी जाती तो कोई भी पत्ता हिलता, उसका सरकार को पता च**ल** सकता था। लेकिन वह भाग गया। एक जगह लंगी मिल रही है, एक जगह रस्सी से टंगा शव मिल रहा है। जब हमारी फोर्स ने चार घंटे के अंदर, जब मालदीव पर आक्रमण हुआ था, उसे मुक्त करा दिया था तो यहां एक पूरी रात भर के अंदर दो-तीन किलोमीटर के एरिए में पुलिस जमा नहीं कर पाए कौन-लोग इसके दोषी है, यह मैं जनना चाहंगा ग्रीर * गृहमंत्री जी उसको क्या सजा देंगे ?

उपसभाध्यक्ष महोदय, मैं आपके माध्यम से यह भी कहना चाहता हूं कि जब हत्या के बार में इस सदन में चर्चा चल रहीं थी मैंने एक बात कहीं थी कि उस समय वह राष्ट्रपति शासन था, गवर्नर वहां का सर्वोच्च मालिक था, वहा की ला-एन्ड-ग्रार्डर को चलाने के लिए ग्रीर मैंने यह

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ांग की थी कि वह गवनेंर चाहे किसी भी । वनैतिक दल से संबंधित हो या न हो ' म्सो भी विवासधांस का हो, लेकिन जस प्रकार का उनका एटीटयुड रहा, ोक नहीं था। राजीव जी की हत्या ी बात हमें रात को यह 11 बजे पता नग गई, लेकिन वह गर्वनर वहां रात के ांड वजे अस्पताल में पहुंचा । मैंने कहा श कि मझे उन पर भी संदेह है ग्रीर केशी भो प्रकार को जांच होने के पहले उन गवर्नर को वहां से हटाया जाए या वहां से ट्रांसफर किया जाए। में ग्रापके माध्यन से गह मंत्रों जो ने पछना चाहंगा कि उप वका के गर्कार और उपके साथ उप पदेश को जा एवड आर्डर को चनाने वाले जिनने प्रविकारों थे, उनमें से कितने अधिकारियों को स्थातान्तरण किया गया या वह सब ग्राम भी वहां मौजद है ? अगर वह वहां मौजूद है तो क्या वह अधि-कारी यह साबित होने देंगे कि यह हत्या किनने की थी? मैं तो यह मान कर चनना हं कि उनकी हत्या एक साजिश थी और उनमें वहां के लोगों का हाथ थां। ग्रगर वह मारे अधिकारो पुनिम अधिकारी य दुपरे ग्रधिकारी वहां बैठे रहते है ग्रीर वह गवर्नर वहां बैठा रहता है तो किसी कीमत पर वह उप हत्या को सबित नहीं होने देंगे और जो भी सबत मिलने लगेंगे एक षणमगम तो क्या ग्रगर ग्राठ सौ षणम्गम को भी पकड लेंगे तो उसको मार देंगे या बरबाद कर देंगे। समय की बंदी

THE VICE-CHAIRMAN (DR. ^r NAGEN SA1KIA): Please conclude. You have already taken so much time.

डा० ग्रवरार ग्रहमद : ग्रन्तिम सवाल सर, मैं कोई इरिलेवेन्ट नहीं बोल रहा हं, श्रापने और भी प्रभियक्तों को पकडा है तो माननीय गृहमंत्री जी से मैं आपके माध्यम ने जानना चाहंगा कि उन ग्रिभ-यक्तों को ग्रापने निप स्थिति में रखां है, उनके संबंध में गदन को ग्राफ्वमन दें ग्रीर क्या आप इस बान को प्रो जानकारी लेंगे कि उनकी ऐपी प्रवस्था में ग्खा है कि कल हमें अखबारों में पढने को यह न मिले कि एक अभियक्त का दारे ने गला घोट दिया है या कोई मर गया है या किसी अभियुक्त का हार्ट-अर्ट कहो गया है यो किसी श्रमियुक्त ने ग्रपने ग्रापको उस जेल े इटघरे में ही मार डाल! है। ग्रापने उनके लिए किस प्रकार की व्यावस्था की है क्योंकि यह थोडे बहुन सस्रत हमें मिले है यह उन हत्दा के ह'थों तक हमको पहंचा सकोंगे ? तो ऋापने क्या व्यवस्था की है इन सबतों का नष्ट नहीं होने देंग ? धन्यवाद

श्री अत्य प्रकाश मालवीय : माननीय उपसभाध्यक्ष जी, षण्मुगम् न केवल श्रमि-यक्त या बल्कि वह एक गवाह भी हो गया था, इसलिए जिन परिस्थितियों में उसकी हत्या हुई, वह बहुत ही संदेहास्पद है। जैसा कि गृहमंत्री जी ने ग्रपने वक्तव्य में कहा है, उसकी जो इनक्वेसट रिपोर्ट है वह हमारे सामने नहीं है, ग्रानी चाहिए थी और न पोस्टमार्टम रिपोर्ट है, लेकि। यह सी ग्रार०पी सी। की धारा 174 के अंतर्गत जो इ क्वेस्ट रिपोर्ट है, उसके हिसाब से पण्मगम के शरीर पर कोई चोट नहीं थी ।...

मैं एक प्रश्न तो यह पुछना चाहता हं कि जो इन्क्वेस्ट रिपोर्ट थी ग्रौर जिस धारा में थी, उसके तहन उसके पास वहां पर दो गवाह होने चाहिए थे । तो मैं यह जानना चाहता हं कि उन दोनों गवाहों का नाम ग्रीर पता क्या है ?

श्री एस०बी० चन्हाण : स्टेटमेंट में

श्री सत्य प्रकाश मालवीय : दूसरे जो इन्क्वायरी की जा रही है, एडिश्नल डायरेक्टर इस सारी घटना की इन्क्तायरी कर रहे हैं और ग्रापके स्टेटमेंट में यह है कि वहां पर दो स्थानीय पुलिस कांस्टेबल, एक डिप्टी ए पो , दो निरीक्षक, सी बी॰ग्राई॰ ग्रीर साथ-साथ वहां पर डी अर्घाई जी अर्थर सो बी आई के एस भी उपस्थित थे। तो मेरी समझ में नहीं ग्रा रहा है कि जब डी ग्राई जी, तक के ग्रधिकारी वहां पर उपस्थित थे तो आप यह जांच केवल एडिश्नल

one of the accused in the Rajiv Gandhi's Assassination Case

श्री सहय प्रकाश मालवीय]

डायरेक्टर रैक के अधिकारी करवा रहे हैं ? इसलिए मेरा प्रश्न यह है कि एक तो राजीव गोंधी की हत्या हुई उसके पीछ एक पडयन्त्र था और दुसरा घडयंत्र धण्मगम है गायव होने पर दिखाई पडता है । तो षण्मगम परिस्थितियों में गायब हुआ, क्या इसक सिलसिले में आप किसी सिटिंग हाई कोटं के जज से कमीशन आफ इन्क्यायरी एक्ट के श्रन्तगंत जांच करालेंगे या नहीं क्योंकि कानन यह कहता है कि इस किस्म का जो अपराधी है, उसके न केवल हाथ में हथकड़ी लगी हो बल्कि उसके पैर में बेडियां भी लगी हों ग्रीर यह भ्रभी तक बिल्कुल स्पष्ट नहीं है कि उसके हाथ में हथकड़ी लंगी थी या नहीं लगी थी । तो मैं यह जानना चाहता हूं कि उसके हाथ में अगर हथकड़ी या बैडियां नहीं लगी थीं, तो किन कारणों से नहीं लगी थी

०० जन्म है "हिल्" ग्रह्मार "Although Shanmugam rose up the ladder in the world Of smuggling ever since he was initiated into it in the early 80s, he only remained a low-key politician

तो मेरा प्रका इस विषय में केवल यह है कि 22 तारीख को जो "हिन्द में छपा है, इसके बारे में आपने कोई जानकारी कराई है या नहीं कराई कि पण्मगम का कोई संबंध वहां की कांग्रेस पार्टी से था या नहीं था ? ग्रीर बदि नहीं था तो इसको आप कुपया स्पाट करने की क्या करेंगे ?

प्राखिरी मेरा सवाल यह है और डा॰ ग्रवरार ग्रहमद जी ने भी सवाल किया इस व्यक्ति को पुलिस तो पकड नहीं सकी, न सी०बी०आई० वाले पकट पाए, करीब पौने दो महीने बाद तंजीर के एस पी० के पास इसने 17 जुलाई को धात्म-समर्पण किया और

अपनी ही इच्छा से यह ब्राइमी पुलिस की हिरासत से गायब हो गया । तो मैं यह जानना चाहता हूं कि जो सी०बी० बाई की स्पेशल टीम इस मामले की जीन कर रही है तो उस सी बी आई ० की स्पेमल टीम को छाप बदलेंगे या इतना बड़ा कांड हो जाने के बाद भी आप उसी से जान कराएंगे।

SHRI SUKOMAL SEN (West Bengal): j Sir, I would like to put only one question to the Home Minister, and I ana • j coming to that.

From the statement anybody can understand that it is not a case of escape, hy Mr. Shanmugam. It is a case of handing him over by the police officials to certain killers who killed him successfully and silenced the key accused in the case. The key accused who turned into an approver, would have been very helpful in the investigation of the-case and finding out the truth. Nobody is willing to accept that he really escaped and hanged himself. It is a concocted story. It is not believable.

In t'nis case in the entire police officials and the CBI officials who were in charge of this man, should have been put under arrest on the spot and

But why I stood up is to ask this question. When in the Congress Party till some time back, the Home Minister went to visit the spot, at Madras he held a Press i conference immediately after that. When he was asked about the proceedings of the SIT, he with great satisfaction that the SIT was proceeding in the right direc- < j tion. In astounded me when SIT itself has committed such a crime. The approver was highly indispensable and That man vanished from their own net, dragnet. At that time, the Home Minister gave a good conduct certificate to SIT. When the entire country is asto'. mded by the socalled escape of this approver, the key accused, how and with what purpose, with what intention the Home Minister has given a good conduct certificate to SIT? What will be the significance and repercussions of his good conduct certificate i*wlf? 1 would like to know from the hon. Home Minister about this.

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SHRI DIPEN GHOSH (West Bengal); Mr. Vise-Chairman, sir you may please recall when we had discussed on the 3rd and 4th. June during a special session of Rajya Sabha about the security lapse in the assassination of Mr. Rajiv Gandhi, I 'nas expressed my apprehension that even though the killer might be identified, the forces behind the killer would remain un identified. In the case of Mrs. Indira Gandhi's assassination also, I said that the killers were hanged but the forces behind the killers remained unidentified and the i expressed at that time has now come out be true. The key accusedturned-approver is dead. I used the word "dead" but actually I do hot know whether it was a suicide or tiomicfde. The hon. Home Minister made a statement yesterday which willy-nilly admits that it was a case of suicide. But through the statement, I wish

sent hon. Home Minister would have remained on this side as he was on the 3rd and 4th June and faced this type of statement from the previous Govern-me;;; and sought clarifications. What would lie have doae He would have said: "Is it a statement coming from the Union

Minister on this important issue"? of Kenned) was also killed. Even in the case of Mrs. Indira Gandhi lade-Tibetan Police jawan kijled one of the assassins of Mrs, Indira Gandhi at the very same place Ftei- she was assassinated. Where is Could the would thai iawan now? know\ vi by t'nal assassin who killed . by the. iawan? As far as -my ia-the ITB1^J iawan has taken retirement and is now living in recluse in Himachal Pradesh in a very big farm. Wherefrom he owned that farm? It is not so simple that a person, the key accused -who was arrested had escaped and thereafter he comm tted suicide. It was a sheer case of murder of the key accused who turned out to Se an approver so that the forces behind the assassination remain unidentified. The Verma Commission has been asked inquire into the security lapses if there bad been any. The previous Prime Minister was right when he said that there must have been a security lapse:

\ otherwise Mr. Rajiv Gandhi would not have been killed. He also said that if there was any act of commission or any act of omission that would be found out. May I know from the hon. Home Minister who are in charge of the security of the WJP persons like Mr. Rajiv Gandhi? You have a cell, a very small cell, a very powerful cell consisting of very important officials like the Director, IB, etc., which is responsible for maintaining and ensuring Vn_s security of the Prime Minister anti VVIPs. That cell was responsible for maintaining and ensuring the security of Rajiv Gandhi. Whether on the part of that cell, which was responsible for maintaining and ensuring the security of Rajiv Gandhi, there was any act of commission or omission or security lapse, is being investigated by Justice Verma Commission. Under that very cell, the SIT is functioning. The SIT is functioning under the

as officers whose conduct is being investigated by t'ne Verma Commission. ?t is proper to keep all these officers still in the office? Nowhere is the world does it happen. A judicial commission ha? been set up to inquire into any security lapse or act of commission or omission in maintaining security. There were certain officers who were responsible for ensuring -security. They are still in office and under, them, this SIT is' investigating and helping the Commission! And by this SIT investigation, would you succeed in idenli-fying the killers and the forces behind the killers? So, Mr. Vice-Cha; rman, I would put a simnle question. Is the Union Home Minister prepared to take action against Ihose senior officials vvha were responsible for maintaining and ensuring the security of Mr. Rajiv Gandhi and whose conduct is under investigation by the Verma Commission? And, is the Union Home Minister in view of this latest in cident. prepared to change the investigating agency and constitute a special investigation agency, a separate investigating agency, directly under the control of the Verma Commission? Thank you.

SHRI JOHN F.: FF. RNANDES (Goa): Mr. Vice-Chairman, Sir. we all know that this investigation is ervy important hot only because it inquires into the death

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[Shri Jhon F. Fernanda] of a national leader and a world statesman but also because for the li. st time in the history of international terrorism, a human suicide bomber was used to kill a great leader.

The statement of the hon. Minister appears very strange because Mr. Shanmugam surrendered himself for police protection on the 17th instant. It is strange that he sought to escape. Secondly, Mr. Shanmugam was in the custody and jurisdiction of the Central investigation authorities, that is, the CBI and the SIT. We cannot imagine how the two local police constables were used. A suspicion arises whether Mi. Shanmugam was given in the custody of the local police constables to have a false encounter. Was he handed over to their custody for execution?

Thirdly, whenever a government official is charged with negligence of his duty, pending inquiry, either magisterial or departmental, it is the normal practice to suspend the official. There were six senior-most CBI officers present in the bungalow and no action has been taken to suspend them. I want a reply from the Heme Minister. Sir, we have read in the reports that way back in October 1990. there was a conspiracy hatched to assassinate Mr. Rajiv Gandhi and it was the duty of the IB and the RAW to alert the Government of India and Mr. Rajiv Gandhi about the conspiracy. I feel they have totally failed in their duty. The main task of the Verma Commission, according to the statement of the Home Minister, made on 17th instant, is to find out whether any indiivduals were responsible for his security and if there was any lapse on the part of these individuals. I think, the whole blame has been put on the Tamil Nadu police and the Central agencies have been kept away from its purview. I want to know from the hon. Minister whether he would expand the purview of the Verma Commission to include the IB, the RAW, the CBI and the STT under its purview. It was mentioned in the statement that Mr. Shanmug'fm was taken to the remote village on the l«fh instant and the search bad »tarted at 5 PM and it continued on the next

on the 19th instant till 9 AM and some explosives and some transmitters were recovered. May I know from the hon. Minister whether this was the only booty that was recovered or he had disclosed some more information which would lead to more recovery?

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Mr. Vice-Chairman, Sir, this Government came into existence on the sympathy wave after the assassination of late Shri Rajiv Gandhi. But it is very unfortunate that this Government is so callous as far as investigation of assassination is concerned. It has been mentioned in the statement of the hon. Home Minister that Shanmugham was engaged in smuggling. Was he arrested under COFEPOSA or FERA? It has been reported in a section of the press that Veda-ranyam and its surroundings in a s'retch of 50 kms. is a heaven for the LITE activities because these people can go to Jaffna within 30 to 40 minutes in a motor-boat. Knowing pretty well that the LITE activities are going on for quite some time- for the last one decade or so in that area-the department was so callous and careless that they did not think it proper to handcuff the prime suspect, who was so much a source of information at Veda-ranyam. It has been reported that Mr. Shanmugham was not handcuffed while he was under the custody of the police. In 1975, during emergency, when we were arrested under MISA, the Government did not bother to exempt us from handcuffing. But at the same time, a ner-son of Shanmugham's imnortance in the case could not be handcuffed It has nlso been reported that there is lack of coordination among the various agencie the SIT, the CBI and the State police. What steps have been taken by the Government to see that some coordination may come into existence? The main point is. whether it is a homicide or a suicide. The postmortem report disclosed that there was no fracture of the hvold bone "Tf he hvoid bone was not fractured, if may not be a suicide and it is a homicide. On the other hand, the body is close to the hr>"ch of the tree that it could not be denoted as a suicide or a hanging. Some thror»"ng might hare taken place and later there

Minister whether it is a fact or not.

is a possibility that the dead body may, be hanging even after the death took place. So it can be homicide too. Sir, Mr. iviala-viya mentioned that Shanmugam was a low-key activist in the Congress Party. Is it a fact that the previous Government, ruled by the Congress Party, used Shanmugam to Prabhakaran whenever wanted for negotiations? I would like to know from the hon.

It is a sensational case. I would like to know from the Minister whether it is a fact that at Nagapattinam no expert, is there with a background of medical jurisprudence to conduct a post-mortem. In such' cases it is the normal practice i to shift the body to some other major hospital where an expert with medical jurisprudence is available to do a postmortem. In that case why was his body not shifted to either Madras or Thanjavur for postmortem? I would like to seek these clarifications from the hon. Minister.

गे^भानो प्रत्या **ब**िन (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय. बहत-बहत धन्यवाद । मैं मंत्री महोदय की भावनात्रों की कद्र करती हं कि वह वहां पर गये जिसकी पूरे देश को और पूरी कांग्रेस को चिंता है । लेकिन मैं यह पुछना चाहती हं कि माननीय मंत्री जी वहां पर गये ग्रौर उन्होंने वहां से धाकर वक्तव्य दिया तो मझे यह बताया **जा**ए कि स्पेशल इनवेस्टीगेशन टीम ने **ग्रा**पको सुचना दी थी इस घटना के बारे में या उनको ग्रखबारों से इस बात की जानकारी मिली थी उसके बाद उनसे सम्पर्क किया ? मैं पहली वात यही जानना चाहती हं कि मंत्री महोदय को सचना कहां से मिली ?

जिस तरह से इस वक्तव्य में भ्रौर जो बातें सामने आ रही हैं उससे लगता है कि परी जांच टीम भीर पुरी सरकार ही ग्रंधेरे में भटक रही है। वास्तविकता की तरफ नजर नहीं जा रही है। यह बताया गया है कि निरीक्षण भवन में जहां पर उसने खाना खाया-कुछ ग्रखबारों में निकला है कि वह पत्तल फेंकने गया था और इस वक्तव्य में दिया गया है कि वह हाथ धोने गया था--वास्तविकता

death of Shri Shanmugam, one of the accused in the Rajiv Gandhi's Assassination Case

असल में क्या है यह कुछ नहीं पता चल रहा है। जिस तरह से बताया गया है कि षण्मगम् एक ग्रयराधी था जो जांच दल को बड़ा सहयोग दे रहा था ग्रौर उसने ग्रात्मसमर्पण किया था । जब उसकी लाग मिली तो उसने पास से नहर में उसकी धोती ग्रीर एक बनियान पायी गयी और एक नीली लंगी उसके पैरों के पास पड़ी मिली । ग्रगर उसको अत्म हत्या करनी थी तो वह लंगी से कर सकता था, धोती से भी कर सकता था । मैं यह जानना चाहती हूं कि जिस वक्त वह वहां से भागा तो उसने क्या कपड़े पहने हए थे ? वह धोती पहने हए था या लुंगी पहने हए था ? इस बात की जानकारी इस वक्तव्य से नहीं मिलती । वताया गया कि उसने रस्सी से फांसी लगाई तो वह रस्सी उसे कहां से मिली ? क्या वह रस्सी कहीं से मांगने गया था कि मैं ब्रात्म हत्या करूंगा मुझे रस्सी दे दो ? मैं जानना चाहती हं कि वह रस्सी वहां पर कहां से भ्राई ? यह भी बताया गया कि वह महत्वपुर्ण अपराधी था । अगर ऐसा उसकी पूरी सूरक्षा होनी चाहिए थी ताकि वास्तविकता तक हम पहुंच सके जब कि उसकी सुरक्षा में सिर्फ पांच व्यक्ति थे, दो इंस्पेक्टर, एक डिप्टी एस.पी. और दो मामुली सिपाही और वह निरीक्षण गृह भी पूरी तरह जंगल में था । यदि ऐसा था तो क्यों वहां पर कोई विशेष व्यवस्था सुरक्षा की नहीं गई थी ? दूसरे मैं यह जानना चाहती हुं कि वहां पर ग्रीर कितने ऐसे ग्रपराधी थे जिनकी जांच हो रही थी ? मझे पता लगा है कि वहां पर कोई सर्च लाइट की भी व्यवस्था नहीं है कि यदि श्रंधेरे में कोई घटना घट जाए तो उसका पता लग सके । जब लिटटे के लोग राजीव गांधी की हत्या कर सकते हैं तो वह जांच दल पर भी हमला कर सकते हैं। इस सुरक्षा के लिए पहले से कोई व्यवस्था नहीं की गई थी और न ही वहां पर कोई लाइट का ग्ररंजमेट बात बड़ी संदेह के दायरे में है। कहीं भी हमें वास्तविकता नजर नहीं ग्रा रही है।

death of Shri Shanmugam, one of the accused **in** the **Rajiv** Gandhi's Assassination **Case**

[श्रीमती सस्या बहिन]

महोदय, बड़े दुख की बात है कि सरकार सभी तरह से सकम है,कान्न की नजर में भी सक्षम है प्रजासनक रूप से भी ताकतवर है यहां केन्द्र में कांग्रेस सरकार बैठी हुई है और जांचदल के सभी सक्षम अधिकारी भी हैं, उनको ग्रावश्यक स्विधा भी देनी चं हिये, लेकिन फिर भी कुछ हो नहीं प रह है। हलांक त मलनाड में वहां की जनता ने लोकतां जिका तरीके से लिट्टे के आकाओं को धूल दी जिन्होंने लिड़े को संरक्षण दिया. उसको पनपाया, उस राजनीतक दल को बिल्कुल मिड़ी में मल दिय । वहां की जनतं इस वतं के लिये वधाई की पन है। इसके साथ ही दिमाग में यह सब ल अतः है कि इसमें िया गय है कि क्षेत्रीय राजस्य ग्राधकारी मनारंगड़ी के द्वार की गयी मरगोर न्त्र जांच पहुताल के दौरान कहीं कोई वाब नहीं पाया गया। नया राजस्य अधिक री जीन पड़त ल करत है ? क्या कोई डाक्टर नहीं था ? ऐसा लगत है कि इसमें कहीं कोई गडबड जरूर है। क्या राजस्व अधिकारी डेड वडी की जांच पड़ताल करत है? इसमें पूरे देश को गुमराह किया गया है और कह गया है कि उसने शारम हत्या की है। उसके अपर कोई वाव नहीं था। इस मामले में बधान देने की क्य जरूरत थी. जब पोस्टमार्टम की रिपोर्ट ही नहीं है ? यह बात तो पोस्ट म टेम अकी रिपोर्ट में जानी चाहिय थी। यह कह गय है कि अभी तक पोस्ट मार्टम की रिपोर्ट नहीं ग्राई है। मंत्री जी जब क्लेरिफिकेशन्स का जबाव दें, तो इस वत को भी बताने की प्राकर कि अभी तक उसकी रिपोर्ट या गई है या नहीं। इसमें दिया गया है कि जब परीका की रिपोर्ट की ग्रभी तक प्रतीक्षा की जा रही है, बाव परीक्षा की रिपोर्ट अभी तक नहीं ग्राई है। लेकिन दूसरी तरफ यह भी कहा गया है कि थुक के रसायनिक विश्लेषण होने तक शव परीक्षा की रिपोर्ट को सुरक्षित रखा गया है। में जनता च हती हैं कि क्या चीज सुरक्षित रखी

गयी है अप कहते हैं कि रिपोर्ट की प्रतीका की जा रही है। पूरा देश इससे चिन्तत है, पूरी कांग्रेस चिन्तित है। अज अगर प्रातःस्मरणीथ राजीव जी होते तो प्रधान मंत्री के रूप में इस तंसद की घोमा बढ़ा रहे होते। आज उनके हत्या काण्ड की हम चर्चा कर रहे हैं, लेकिन सही दिशा में नहीं जा रहे हैं यह बड़ शर्म की बत है। इन सब वातों की जनकारी सदन चहता है, सर देश चाहता है और सारे हम सदस्य लोग चाहते हैं।

कुमारी तईवा छातूम (मध्य प्रदेश)ः
महोदय, म ननीय मसी जी से सवाल
पूछने की मुख्यात में एक शेर से करना
चाहती हूं। इस हन्त्या काण्ड से पहले
राजीव जी जब जिन्दा थे, हुमारे बीच
में थे, तो उसी संबंध में मैं एक शेर
से मुख्यात करना चीहती हं--

"मौत और जिन्दगी में सिर्फ इतना फर्क है," पहले देखें जाते थे, अब सुने जा रहें हैं।

राजीव जी के हत्या काण्य के संबंध में मैं कुछ स्पष्टीकरण पूछना चहती है। मेरा पहले स्पच्टीकरण यह है कि 24-5-91 को जी विशेष जांच दल गठित किया गया था, क्या इस दल ने मामले की जांच में काफी प्रगति की है, यदि हां, तो वह प्रगति किस तरह की है ? यह वत मेरी समझ में नहीं आ रही है कि प्रगति किस तरीके से की गयी है? दो महीने में प्रगति की जो रिपोर्ट हमारे सामने ब्राई उसमें कहा गया है कि 24-5-91 को जांच दल गठित किया गया और 17-7-91 को पण्मगर को गिरपतार किया गया । उसकी शिरपतारी में एक पहन्ट समझ में नहीं ग्रांता कि उसने पहले ग्रांतम समर्थण किया और बाद में उसकी गिरपतार किया गया या वह पहले गिरपतार किया गया और बंद में उसने ग्रहम-सुमर्पण किया ? इन दोनों वतों की में मालमात करना चाहती है कि किस तारीख को उसने ग्रात्म समर्पण किया ग्रौर किस तारीख को उसको गिरपतार किया गया ? क्या उसको 17-7-91

को गिरफ्तार किया गया और उसी दिन उसने शास समर्पण किया ? कितने **दि**त पहले उसने शातम समर्भण किया यह ै जानना च हती है इसके बाद में यह जानना च हती हं कि इन जांच दल में कितने सदस्य हैं, जो इस कार्यव ही को कर रहे हैं ? क्या सिर्फ एक पुलिस अधीक्षक और दो कांस्टेबल और तीन श्रान्य श दमी जिनकानाम बताया गया है और दो बादमी जो षण्मगम को रस्ता बताने के लिये थे जब वह हथ धोने के लिये गया था, तो क्या कुल पांच व्यक्ति थे और वे भी स्थानीय पुलिस के थे? क्या तकी सिर्फ तीन घादमी कमरे में उपस्थित थे ? तो उस जांच दल में कितने सदस्य शापने रखे थे ? एक चीज और में यह जनन च हंगी कि कितनी स मग्री इस जांच व्यरो द्वारा प्राप्त की गई थी ? इसमें कितने विस्फोटक पदार्थ थे. क्योंकि इसमें यह जो बरामदी है, वह पूरे रात-भर चली । पण्मग्रा से क्या वर्ते उगलवाई गई थी। यह भी में जानना चाहती है।

लांस्ट में, में यह कहना चाहती हूं कि यू है उस जांच ब्यूरो पर जो यूक की जांच िरपोर्ट से मृत्यु के कारणों का पता लगा रह है । यह तो साफ जिहर हो रहा है कि मृत्यु के कारण क्या है । यह जांसाफ जा हिर हो रहा है कि मृत्यु के कारण क्या है । यह जांसाफ का ममला नहीं है, बल्कि यह हत्य कांड है। जो लोग राजीव गांधी की हथाकांड में अरीक थे, उन्हीं में एक सबस्य यह भी है। तो मैं यह जनना चहती हूं कि अब तक जांच ब्यूरो ने क्या किया, कि ती बतों का पता लगया है, यह मी वा को का पता लगया है, यह मी चाहती हूं कि मंत्री महोदय सदन को बताने का कष्ट करें।

श्री ुष्ण लाल कर्ना (हिमाचन प्रदेश):
 जपसभाध्यक्ष महोदय, मैं क्षापके मध्यम
 से मंत्री मंहोदय से कुछ ब ते पूछना
 चाहता हं। मैं उन ब तो को नहीं दोहराऊंग,
 जो, मेरे सहम्रोगी मिल्लों ने सामने रखी
 है। श्रच्छा होता स्वयर मंत्री महोदय

वह जोतं एवं लोटकर कुछ और ज्यादा ग**ह**ी ज'नकारी सदन को लाकर देते। अगर ऐसा होता, तो हमें प्रसन्नता होती।

महोदय, अगर हम इस वक्तव्य को देखें तो इससे यह लगत है कि जो संवेह इस म'मले में हैं य जो अशंकायें पहेले थीं, वे इस वक्तव्य से और वढ़ गयी हैं। महोदय, में मंत्री जी से कुछ सवाले पूछना चहत हूं। अच्छा होता अगर कम से कम एक अब्द, जैसे कि मंत्री सहोदय ने यह कह कि यह जो क्येंव ही सन्तोषजनक ढंग से अमे वढ़ रही है अगर इसमें वे एक वक्य यह भी जोड़त कि इस घटना से इस जांच को धक्का पहुंचा है, कुछ ह'नि पहुंची है, अगर ऐसा होता तो यह प्रामाण्यक तथ्य होता, जो सदन के समने अवा चहिये था।

महोदय, मेरा पहला क्लेरिफिकेशन यह है कि क्यां इस मृत्यु या हत्या, जो भी हो, से इस जांच के धक्का पहुंचा है, ह नि हुई है या इससे इसमें कोई फर्क नहीं पड़ा है, एक तो यह जनकारी जुझे च हिये।

दूसरी जानकारी में यह चाहता हं कि अपने अपने वन्तव्य में कहा है कि सी०बी०ग्राई० के द्वारा एस०ग्राई०टी० नियुक्त किया गया था उसने ग्रभी तक 14 अभियुक्त प्रकृष्टे हैं। मैं यह जानना च हंगी कि क्या यही 14 व्यक्ति ग्रभी तक इस केस में पकड़े गये हैं या इससे पहले या इसके बद कुछ ग्रीर भी पकड़े ममें हैं ? यह जो लोग पकड़े गये हैं, यह के ल पुछताछ की परिस्थिति में हैं य इनके उपर कुछ धाराओं के अन्तर्गत केस रिजस्टर्ड कर दिये गये हैं ? साथ ही, जितने भी लोग पकड़े गये हैं, ये 14 ग्रीर ग्रन्थ कुछ लोग, ये सब जेलों में हैं था इनको इसी तरह से किसी गैस्ट ह उस में रखा हुआ है? मैं चाहता ह कि इसकी जानकारी श्राप हाउस को दें। इस कैस के बरेमें ग्रन्य कितनी तेजी से काम करना चाहते हैं, इसकी झलक इस वक्तुब्य में मिल जाती है। इसमें कहा गया है कि सम्भूगम् जब पकड़ा गया था, तो न्यास लय से पुल्लिस रिमाण्ड one of the accused in the Rajiv GandhPs Assassination Case

[श्रीकृष्ण लंलामा]

30 दिन के लिये मांग गय था।
महोदय मई में यह घटन हुई और जल ई
में यह पदनी पकड़ा गय और जल ई
में एक महीने के लिये अपने उसकी
रिमण्ड पर लिय। तो आप थोड़ा
सा यह भी बतल इये कि अंद जन कि
यह केस कब तक चलने बल है।
र जीव गांधी की हुं य के संबंध में यह
केम कतन ल ब चलेग ?

एक जनकारी मने मंी महोदय से चौर भी च हिये। अपने मिनट व ई मिनट इसमें बटना कम क उल्लेख किया है कि 17 जल ई को पण्मगम को पकरा गय ग्रीर 18 को उसको शान जज के समने पेश किय गय सब बनें करी गई हैं। लेकिन ग्रचनक कुछ बतें इसमें भी गयब हो जती हैं बतें गयब हुई हैं, इसके बरे में पूछना चाहतै हूं कि 0 तरीख को 12 बने रिगोर्टहो गयी कि उसकी लग लटकती हुई पाई गाी। इसमें इंसा क्टर की रिपोर्ट हो गयी और केस भी रजिस्टर्ड लेकिन ैं यह जनन चहता हं कि बाडी क पर्नेसन किस त'रीख को कितने बजे किसने यि? इस बडी को पोस्टम र्टम के लिये न ग पटीनम हास्पिटल रें लहंचा गया, तो यह किसने परंचय और कितने ग्रदमी उस वडी के साथ गये, इसके ब रे में इसमें ज नक री नहीं

पोस्टमार्टम कव हुआ और किस समय हुआ, उसका टाइमिंग और डेट इस में नदी है, डेट और ट इम इसमें अन चिया। जैसे कि 6 बजे ल म मिली थी 20 त रीख को और 21 त रीख को चर बजे किमेशन कर दया गया। मैं यह ज नन च हत है कि पोस्टम टम और कि अन के बीच में कितना ट इम लगा क्या जल्दब जी में तो किमेशन नहीं किया गया? यह बड़ा सन्देह का विषय है। इस लग यह ज नकारी अपसे च हिये, आप इसके बरे में परी सचना यहां बत एं। सदन को इस के बरे में अ अवस्त करें कि जितने लोग अपको कस्टडी में हैं, प्रतिस की कस्टडी में हैं या स्टेट में

जिस तरह से भी हैं, उनके बरे में सुरक्षा क पूर प्रबन्ध किय गय है। यह ज नक री भी जरूर च हिये कि वह जे लों में हैं या रेस्ट ह उसे ज में हैं, कहां पर हैं और उनकी सुरक्षा क पूर इन्तजाम है तथा इस किस में जल्दी ने जल्दी कोई न कोई नतीज निकल कर लोगों के :ाने रखा ज एग, यह क्लेरी-फिकेशन में अपसे चहत हूं। धन्यव द।

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Now Mr. Saiaria.

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir): I associate myself with the sentiments expressed by the hon. Members on the conduct of the Special Investigation Team and also with regard to the apprehensions that they have expressed as to whether the Team will be able to deliver the goods. I would like to ask a few questions in this regard. First, the statement in para 6 says that a case of suicide was registered under section 174 of the Criminal Procedure Code and para 8 says that a magisterial enquiry has now been ordered under section 176, that is to say, now it is found that he was killed while in police custody. So. do I take it that the first version, which said that Shanmugam had run away and died as a result of committing suicide is incorrect and the second version that Shanmugam was killed while in police custody is corerct This needs to be exolained. Secondly, it is now clear that the Snecial Investigation Team is guilty of gross negligence resulting in the escape of the accused. Is it, "herefore, proner, in view of the seriousness of the charee and in view of the fact that the ex-Prime Minister's murder is under fn-vesfi'eation. to have the matter in the hands of such a Snecial Investigation Team? The Home Minister may be sa'is-fied with the conduct of the Team, but justice should not only be done. hut should also aonear to have been done. Nnw in the estimation of the Tndian peonle. this team is euilty of negligence. Under the circumstances, will it no* be proner for the Home Minister to consider replacement of the Team with a 'view to insnirino confidence in the minds of the people? Minister should

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consider and apply his mind to this question. These are not being said for formal purposes. These are crucial issues and they have to be taken seriously. If the story that the man escaped from custody is correct, then the team is guilty of gross ngeligence and if this is true, why has no action been taken against the persons responsible for the escape of that man and why have they not been hauled up in a departmental enquiry or suspended? If the story that he was killed while in police custody, the second version, is true, then the people concerned are liable to be taken to task or prosecuted according to law. I am sorry that we are in such a state of affairs that instead of finding the guilty, we are now discussing as to what happened to man who was either an accused or a witness. That is not very clear. It is not clear whether Mr. Shanmugam was an accused or a witness. If he was an accused, then why his statement under section 164 was not recorded?

Last but not least, a case under section 302 has not been registered. I may tell the honourable Minister to take note of this that within sixty days the challan must go to the court filing which the challan will become ineffective. Much time has elapsed and this Team seems to be unaware of the law and it may stumble upon such legal impediments and, ultimately, there will be no case and these people will go scot-free. I would lit; the Home Minister to reply to these points. Thank you, Sir.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Mr. Kalita. Not here. Now, Mr. Bhuvnesh Chaturvedi.

SHRI BHUVNESH CHATURVEDI . (Rajasthanl: Mr. Vice-Chairman, Sir, I am the 21st person in the list and, therefore, you will pardon me if I repeat some of the points already made. But I would like to invite the attention of the hon. Home Minister and also the whole House to one thing, that is, the international svatem of killing persons and destroying evidence. In our continent, the first person who was murdered and in whose murder the evidence was destroyed was Mr. Liaquat Ali. He was murdered and the evidence was destroyed. Then, Mr.

Zia-ul-Haq was murdered and the evidence was destroyed. Then, in our coumry, Indiraji was murdered and the evidence was destroyed; Rajivji was killed and ihe evidence. Earlier, Olof Palme was murdered and the evidence was desttoyed; John F. Kennedy was murdered and the evidence was destroyed. So, I would like to invite the attention of the Home Minister to the international aspect of such murders and the political connections. Will he go into this aspect and establish the credibility of this Government which is at stake now? My friends have said that the people are doubting the SIT and all that. My submission is that my party Government is at stake and it is in the dock now. The Home Minister has not cared to listen to us. Mr. Home Minister, your own Ministry, the Home Ministry, and your own system and your position are at stake; the position of the Government is at stake; and the position of the party is at stake. Kindly be serious about it and establish the credibility of this Government which is at stake because of these failures

You rushed to Madras to snow to the country and the whole world that you were very serious and the party functionaries organized a meeting. The Congress (I) President and the General Secretary and two Ministers asked the Government to take steps and, in. a way, they censured the Government. You rushed to Madras: to show to the people, to convince the people, that you meant business. But what happened after two days? You gave a character certificate to the SIT. It is very shameful and astounding. Mr. Home Minister, you told the Press, "I have to issue a statement in the House. I can't say anything now. ". But then you agreed to issue that certificate disheartening everybody and losing the credibility, your credibility and the credibility of our party Government. It is not Rajiv Gandhi's murder. He is gone now... (Time Bell)... I will take iust two or three minutes. This is a sensitive issue and I want to put my views on record.

Mr. Minister, you have said and claimed that Mr. Shanmugam had surrendered. It is against all human psychology that

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[Shri Bhuvnesh Chaturvedi] a person who surrenders can kill himself after a few days. When he surrendered, he was knowing the consequences of his surrender, and he knew how the Investigation Team would behave with him, how it would torture him. So, it is beyond human belief, it is against all human psychology, that a person who surrenders commits suicide. Therefore, Mr. Home Minister, you must give a convincing reply to this question because this is against nil human psychology.

Then, you have accused, you have made charges, that he was a smuggler. We are not going to defend him. He may be a smuggler, he may be a notorious person. But was he ever prosecuted and convicted for these offences? You must tell the House whether he was convicted for serious things and he was convicted for smuggling, and you must tell us in confidence. (*Time Bell rings*)

Please bear with me. In ordinary cases, in very ordinary cases the Sub-Inspector is suspended pending inquiry, and at least to create confidence among the people and among the countrymen you should have suspended your people till the investigation is completed. But you did not even suspend them. You issued a certificate. That means you are prejudicing the investigation against them, and the Magisterial and the CBI inquiry is just an eyewash.

Sir, it is said in your statement that a white dhoti and white baniytm were found

- abandoned in a dry canal a little away from the Inspection Bungalow. Was it
- necessary thing that a person who is hmg-nig himself was giving a dhoti, an underwear and baniyan to the investigation agencies? This is utterly unconvincing. You must convince us—not only convince the House but convince the whole country. The whole credibility of the Government is at stake. I will, therefore, expect that the Minister will take a serious stand on all these things before giving any certificate *to* the investigating agencies.

... THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Shri Khaleelur Rahman. Please be brief as much as you can.

SHRI MOHD. KHALEELUR RAHMAN (Andhra Pradesh): Thank you, Sir, for giving me this opportunity. Just two or three questions I want to ask.

First, the way in which Shanrnugam was (ported to have escaped from the urest in the presence of a battery of \ Mice officials leads to a strong suspicion that it cannot happen without the connivance of the police. I would, therefore, like to ask the hon. Home Minister whether the Government has taken any -Ueps to find out any nexus or link between Shanrnugam and the local police.

Second, it is mentioned in the statement that the Inquest Panchnama and postmortem were conducted on 20-7-91. Today i is 25-7-91. It is already six days. Why is there a delay in the inquest repor: and post-mortem report for such a long time)?

Third, it is mentioned in the statement that Shanrnugam escaped under cover of darkness in spite of the fact that the policemen present there went out at once to chase the accused and raised an aJarm. I would, therefore, like to ask the hon. Home Minister whether torches were provided to the police personnel on duty and whether there is a residential or commercial area around the building where Shanrnugam was kept.

Fourth, it is mentioned that the body of the accused was found hanging irom the branch of a tree by means of a rope. I would like to know, what is the height between the said tree branch and earth?

PROF. SOURENDRA BHATTACHAR–JEE (West Bengal): Mr. Vice-Chairman, Sir, I have great appreciation for the straight manner of talking of cur Home Minister, from my own experience regarding this aspect of the matter on different occasions. But in this particular case, I am constrained to say that the Minister did injustice not only to the Flouse but also to himself by presenting such a statement. The Home Minister went to Madras, went to Sriperumbudur. Perhaps the visit to the Shankaracharya was in connected—might

been to draw energy. But in any 4. 06 P. M. case, he will inform us about the exact state of investment into

the assassination of Rajiv Gandhi. No doubt, there are references that 14 persons have so far been arrested. That is including Shanmugam or excluding him is not clear. In conclusion, he says something. That point has been referred to earlier. He told the press that he would not comment anything regarding the Shanmugam affair before making a statement before the Parliament. Is it now considered that it would have been proper on his part not to tell the press that the investigation was being conducted on correct lines? The matter of Shanmugam is a part of the investigation. It has gone awry, in diverse ways. The statement made by the Home Minister is baffling. The person surrendered; he was arrested and taken to a place for investigation. What was the investigation? Then he was given food at 9. 45 p. m., six hours and forty-five minutes later. Then he went out to wash. Why in an inspection bungalow it was required to go outside? That has to be explained. Has anybody accompanied him? From the statement of the Minister it is not clear whether the two Constables accompanied him outside the room. That should have been more categorically and clearly stated. And why has this division of job been made between the Dv. S. P. and two Inspectors in the room in which he was given the food? Then, the DIG and the SP in the other room, did they not constitute the team to look after the custody of Shanmugam? In Bengali, there. is a saving: Nahi Sisha suni na hasibe ekatha' It means. in Lanka, there is not a child even who would believe this word that thus was a case of suicide. Who have heard that before suicide, a person left his dhoti and baniyan in a dry canal? And then he was wearing a blue hingi as if he was against the white colour. And his underwear has been explained in a peculiar manner—there were stains which looked like something. How that came What was the explanation? Sir. I am just reminded of one book. T had an occasion to read the book, "The Day of the Jackal". That was in ■connection with an attempted murder of Charles J. e Gaulle of France. The French Suerete frustrated that effort. But in our country, we are witnessing that the apparatus that was in charge of restraining the Jackal has totally failed. And the Home Minister owes it to the House to give a full explanation make a clean breast of it and not try to shield those who were responsible with the entire investigation process. Than', you. Sir

SHRI P. UPENDRA: Mr. Vice-Chairman, before I put some questions, 3 would like to tell the House that while condem ning the laxity shown by the officials at the lower level in allowing Shanmugam to escape and then get killed or commit suicide, we should not gloss over the fact that some quick results were obtained by th2 SIT in the beginning, in the first few days. As many as 12 persons were appre hended and they were almost nearer to solving the mystery behind the assassina tion. At this stage this has happened. I personally feel that some officials at the lower level must have been tackled to sabotage the inquiry and scuttle the in quiry. Seme obvious questions have al ready been put. There are some more wrueh explanation. points need One is. when Shanmugam offered to tell everything, expressed apprehensions about his own safety and the safety of his family. In spite of that, why adequate protection was hot given to him and why he was allowed to go to his own house at Kodiakkadu and spend three hours there to have lunch with his family? One of the press renorts says that no armed escort was sent with him became 'his nride would be hurt'. Tt is a very strange explanation given. Secondly, one report says that when he left travellers' bungalow, at that time two police constables, who were put on duty, were actually serving food to the officials in the next room. Nobody was with him at the'me. It is not correct to say that any policeman was there and he went out to wash and then. They say after he escaped, he visited one house. It is a police report. Whose house was it? Where did he wo? Who did he meet there? How is it that between 8 p. m. when he was

re. escape from

[Shri P. Upendra] supposed to have escaped and 5 a. m. when the hanging took place, in about 9 hours, in a small town with less than 25000 population, the police could not apprehend him particularly when his body was found just two kilometres from Kodiakkadu? Then who were the local people entrusted with his protection? Whether any inquiry was made into their background and their antecedents I want to action has know. What disciplinary heen taken against them? Another inexplicable thing is, the SIT—I referred to it on the 17th also when this question came up—is giving daily publicty to whatever they achieve. In a case of this type when so many loose ends are to be tied, why the SIT or the CBT thought it necessary to give uublicity on a daily basis to everything they are doing? Even in this case also, the report «ays, a complete video-recording was done, from the time he was taken to Kodiakkadu of all the places he had gone and the people who accompanied him. And a part of the video-recording was shown on the Madras Doordarshan in the news. Why did they show it and thus put other people also who accompanied him, to similar i risk? They will also be identified it at all I somebody is after them. Somebody has to explain why such publicty was given and with what motive. I have received a copy! of the telegram sent to the Home Minister and the Prime Minister from the wife of Shanmugam. Shrimati Bhawarii, and it sav: "My husband I Shanmugam Kodiakhadu alias Tavaram arrested by CRT as the thirteenth accused in the Rajiv | murder case. My husband was murdered by CBI. T want justice. Please take action. " I want to know whether the Home Minis-Star has received a similar telegram and whether that lady has been contacted and way ' she has the anwehension about CBI's killing her husband.

Then there is a comic interlude also. One report savs his body was cremated under very tight security in his native village. We can, of course, understand the police actions. Therefore, all this indicates that there is a clear case of homicide, not suicide. The Home Minster might taunt us that we are showing etrxaordinary interest

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in this case. The whole nation is interested to *know* the rer. iifications of the conspiracy which led to the assassination of Mr. ft ijfv Gandhi. Very irresponsible state ments, (ens made by responsible Congress leaders ai cusnig some of the leaders in the South. In that context, everybody is eager to knew about the progress of this enquiry. This bungling could have been avoided and somebody has to answer for this kind of incident.

SHRI M. S. GURUPADASWAMY (Uttar Pradesh): Mr. Vice-Chairman, this matter is becoming curiouser and curiouser as we go on. It reads like an Agatha Christy mystery storymurder, investigation then suicide or murder—deepning the mystery. I know the position of the Home Minister including the position of the House itself. If the Home Minister can give straight answers to all our doubts and miseivfngs, no further questions on this would be needed. But the suspicion has deepened.

I have with me the photo of the person Shanmugam, who has died by hanging. Anybody can see the photograph. His feet are almost touching the ground anJ the rope has dropped from the branch of the tree to the very ground and it does not look like hanging at all. It looks like a person bein? haneed after death. Anybody can see that. I do not want to come to any indsement. I am only raising a suspicion. My only concern is that we are investigating one of the greatest assassinations of the decade in this country. It is an extraordinary investigation and the whole country is exercised over it. In such a case such a colossal negligence has been seen. Why this colossal in this negligence deliberate or not deliberate? The ered to cooperate with the investigation answer has got to be found. A friend here said that a person who had surrendered to co-operate with the investigation would not hang himself. The opl'ce version is also the same. The person was cooperating with the SIT in its investigation. Even he was not handcuffed, he was freed and he was allowed to so to see his family members. He was given sufficient freedom. There is also a different background to this. Earlier, Shanmugim had

complained about the harassment and torture by the police and pleaded for the presence of advocates. These are contradictions. But as per the varsion of the SIT, the person was cooperating. I am amazed as to why this person was taken to his native village. That has to be explained. He was taken to the village where he had his family members and also the LTTE men operating. They say that he was a known smuggler. His smuggling activities were carried on in his own land or around his land. Then, why was he taken there? Did they want to find out the materials hidden there? Assuming that, why did they loosen the scurity and vigilance on him? They said that he had escaped in the dark, after dinner. Two constables were always there with him even in the dark. So, if he could escape from their custody and vigilance, what are we to make out of it? The only suspicion is that Ihe would have been able to beat up those constables and escaped. But he was a lean man. He could not have overpowered two constables. That means, the only inference is that; there must have been some collusion between him and the police. The senior officials were sitting pretty in the tourist bungalow, doing what. I do not know. He escapes. May be, on his own, or, in collusion with the police. But he was found hanging near the tourist bungalow itself. It is not very far off. It is very near. But the police were searching and searching the whole world when his body was very near the bungalow itself. Look at the way the body is hanging there. According to the description given by the Home Minister, ihe upper cloth is not there. The dhoti is not there.

A perosn, who hangs himself will not remove his dhoti, the upper cloth and all that. I do not know why. Why should a person remove his cloth before hanging himself? What for? My friend. Mr. Ram Jethmalani, is sitting here. He is an expert in criminal law. He is a criminal lawyer. He is an authority on law and, I think,, he will throw light on this. But for a layman like me, it is beyond me to understand how a person wanting to hang himself hangs himself almost naked. I do tint tmrvor

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Sir, I do not want to take much time. I know you are short of time. Lastly, I would ask, where did Shanmugam get the rope, a very long rope, for hanging? Is the LTTE involved in this? Is the police involved in this? Is there a link, is three a nexus, between the police, the LTTE and Shanmugam? These are matters which arouse suspicions in our mind. I wish the Home Minister had made a detailed statemeat covering the various issues. Otherwise, these questions would not have arisen at all. This long debate, in the name of clarifications, would not have been there. It would have been short. But now, after his statement, our doubts get deepened. It is an extraordinary development which we never expected to happen when such a major criminal investigation is taking place in the

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): The next speaker is Dr. Nagen Saikia. I think he is not in his seat. If one is not in his seat, he should not be called. Therefore, I would call, in his place, Shri

Ram Jethmalani.

SHRI RAM JETHMALANI: Thank you, Mr. Vice-Chairman. Sir. There are two factors which must be borne in our mind. This murder-I am not talking of the murder of Shanmukam or the suicide of Shanmugam; I am talking of the murder of Rajiv Gandhi-

murder which was diabolical in its conception. It was more diabolical. In its planning and frighteningly diabolical in its final execution. With this background, you must further bear in mind that you are dealing with a bunch of desperate people whose mind has been so conditioned with hate that their own life and the risk of death does not matter at all. You are dealing with such desperate characters

Now, my friend suggested that it is against human psyche that somebody should surrender under these circumstances. He is right. But these people are usually caught before they are officially shown to be in the custody of the police, and the interregnum is always used for the purpose of softening their response and bringing about a co-operating mind. We

[Shri Ram Jethmalani] all know how it is done. It is not necessary to go into this. But seeing the native of the questions asked and the statements which are being made, I almost feel like praying to God: 'Oh God' they do not know what they are saying. They are only trying to strengthen the case of the main accused in the investigation which is going on into this diabolical murder.

I hope the Home Minister will not resist to this temptation and vield more information than is necessary. Sir, escapes from custody have taken place from the highest security prisons where there have been electricallycharged fences, electronic surveillance devices and the best kind of armed personnel and guards. The great Shivaji Maharaj had escaped from Aurang-zeb's custody with all the paraphernalia of security which Aurangzeb had created against him. Charles Sobhraj escaped from a high security Tihar prison. So, escapes are known and, sir, some escapes are inevitable because our law is a civilized law. The best way of preventing an escape is to keep manacled, in chain and handcuff every 24 hours an under-trial prisoner or any other under-trial suspect so that nobody can escape, but that is not the civilized jurisprudence and law of this country. We always relax. And once we relax, there are bound to be some instances, rare instances, of escape and this is one of those instances in which I am not prepared to lay the blame at the door of the SIT. Frankly, as a Member sitting on this side, the manner in which the charges have been traded by the Treasury Benches against the Home Minister, against SIT and the investigation team and so on, I would have sat quiet and enjoyed the fun, but the record must be put straight. After all, I do not want the main investigation to be jeopardised, because the more questions you ask and the more disclosures take place, the more material will be in the possession of the accused who will ultimately be tried. Somebody suggested that the Home Minister must rush to Madras and go and pre-sonally sit there. The best argument that he will provide for the accused, who is

eventually going to be tried, is that there was a political interference to this investigation and the police did not do their duty under the Criminal Procedure Code. So, I hope the Home Minister will resist these pressures stoutly and will certainly not interfere with the investigation and let the officers investigate this case.

In the background of this diabolical plannig add execution and in the background of the character of the accused persons involved, I think SIT deserves the highest congratulations for the manner in which they have conducted the investigation and the extraordinary success which they have achieved. I am, on the contrary, wondering why we do not devote so much attention to the investigation of death of other less important persons because in the eve of law an ex-Prime Minister or a Prime Minister is as important as any common man and the death of everybody is important. But, Sir, at least in this case there has been an extraordinarily alert investigation. I am surprised and I am very heartily pleased that so much progress has been made bearing in mind the diabolical execution and desperate character of these accused persons.

Now, the question is, what happened to Shanmugam? Somebody said—I surprised that this kind of allegation should be made against SIT team—that they have been parties to the escape. Why should the SIT assist the escape of this man since he was cooperating and on that very day he had yielded very valuable information and had taken them to a place where they actually seized a large number of armaments and other material which are used for the commission of offence? But then they say, "How did he die?" One thing must be borne in mind that an accused in the position of Shan-mugham has two important motives for his life to come to an end. One motive is the usual escape from third degree because, be sure that these kind of trained people do not suddenly surrender and suddenly cooperate with the police unless there has been some tremendous application of the usual methods of which we are all aware. Second, they are always af-

raid that if they cooperate and are seen to cooperate, their erstwhile accomplices will wreak vengeance upon them and that vengeance might be more terrible than to end your life. To my mind, as a criminal lawyer and as a person who knows circumstantial evidence, I am quite satisfied that this is a case of escape and suicide and there is nothing more diabolical involved in this case. Nobody from a picture can find opt whether a person was hanged on the tree after he was dead or before he was Nobody can do that. This is a matter of detailed postmortem examination, forensic examination and so on and so forth. Therefore, Sir, let us not derail, let us not weaken, the original investigation which is taking place; let not the investigation be confused with another investigation within an investigation. The most important investigation is the murder of the late Rajiv Gandhi.

Sir, if one of the accused has died, he has already met his just desserts. Now God will deal with him. You forget about it and proceed with the investigation, and I suggest that no case is made out for any attack on the SIT which is donig a wonderful job. I am not an admirer of the CBI and the police force of this country. I know that they misbehave in many cases and they don't investigate cases in many cases and I know perfectly well that I have been fighting the CBI for not conducting investigations properly in many cases but, at least in this case, they have conducted the investigation perfectly for whu: h I hope, some day they will be rewarded

But, Sir, I want to ask two questions of the honourable Minister. After all, Sir, when an important statement is made on the floor of the House, you must give to honorable Members that information which is strictly relevant and throw some light upon the issues involved. Now, what is the points—this is the result of total carelessness; some bureaucrats, some officers, draft that statement, the Government okays it and puts it before the House— in saying that the white dhoti and white banian of Shri Shanmugam were found abandoned in a dry canal a little away

and that there were some stains on his underwear which looked like stains of a human secretion? Anybody who knows a little bii of medical jurispiudence knows that when you have so much pressure that when you are ultimately dead, all human exerctions, including faecal matter, come out. And it is not even semen. It is something which looked like semen. Why is the Home Minister giving us this kind of trivialities and details which are totally unimportant and, on the contrary, create some kind of a confusion? So, Sir they should be careful in furnishing this material before the House and, any more material that comes before the House, I hope, will be carefully sifted so that the main investigation is not thwarted or in any sense frustrated. Thank you, Sir.

श्री चतुरानन मिश्र (विहार) : उप-सभाध्यक्ष महोदय, यह अत्यंत ही दुख की बात है कि इस तरह राजीव गांधी जैसे व्यक्ति की हत्या हो और उसके मामले को भी सरकार नहीं देख पाती तो यह सरकार किस बात के लिए है हम को समझ नहीं श्राता है। इससे ज्यादा श्रीर लज्जाजनक बात कुछ नहीं हो सकती। जो कुछ भी हो स्पेशल पुलिस टीम ने अच्छा काम किया, नहीं किया अलग बात है लेकिन इतना जरूर है कि बहुत बड़ा एवीडेंस उसने वर्वाद होने दिया । में तो कान्नी बातें नहीं जानता लेकिन एक बात निश्चित है कि षण्मगम के जरिये, जो वहां किमिनल लोग रहते थे, लिटटे वे अतिकवादी रहते थे, हथ्यिर छिपा कर रखते थे और दूसरी वर्ते किया करते थे जो इस तरह का एक सिलसिला बना हम्रा या उससे और ज्याद वातों जॉनकारी लीजा सकतीथी। अगर बह जीवित ▶रहता तो हम लोग और भी बात जान सकते थे । हम नहीं जान सके इसलिए यह सरकार कम से कम इतनी तो जिम्मेवार है कि जो महत्वपूर्ण एवीडेंस का पीस था उसको वर्वाद होने दिया और अब पता नहीं हम कैसे इस मामले में ग्राग वहेंगे। दूसरा प्रश्न यह है कि धगर सरकार ने यह गलती की तो कम से कम राष्ट्र के सामने माफी मांग ले और कहे कि हम बहुत नालायक हैं। हम इस काम को नहीं कर सके।

श्री चत्रानन मिश्र]

इतनी माफी के साथ आते तो हम गम्भीरता के साथ इस बात को सोचते कि ग्राप इतने नालायक हैं हम भी नहीं समझते थे। इसीलिए हम कह रहे हैं कि आपको कम से कम माफी मांगनी चाहिए।

इसरी बात यह है कि अगर इतने इम्पोर्टेंट एवोडेंस को वर्बाद किया गया ग्रगर सिर्फ इतनी ही बात है कि वह डिस्पेरेट होनार ग्रातम हत्या कर गया तब तो एक बात है और अगर कुछ लोंगों ने मिलकर इस हत्या को करवाया है कि फ्रीर भी गम्भीरवात है। तब यह बात और भी सामने बाती है कि इस देश में बड़ें से बड़े जोगों की भी कोई हत्या कर सकता है, एवीडेंस की बर्बाद कर मकता है, कोर्ट में बरी हो कर निकल सकता है ग्रीर ग्रगनी बार चनाव में खड़ा होकर जीत सकता है और फिर हम लोगों को कह सकता है कि गजीव गांधी की हत्या जायज की और वह हत्यारा ही ठी ह था। यह तो इस देश में हो ही रह है। इसीलिए हम इस प्रश्न पर जानना चाहेंगे कि क्या यह हत्या किसी एक आर्गेनाइजेशन ग्रंप के जरिये करवाई गई या नहीं :

इस संबंध में धगर कुछ सुराख मिले तो सारे राष्ट्र को धीर हम लोगों को सचित करें। मैं इतना ही कहना चाहता हुं ग्रीर फिर याद दिलाना चाहता हुं डि माननीय मंत्री महोदया कन्वे कर दें

SHRI MURLIDHAR CHANUKA-KANT BHANDARE: Sir, the assassin* tion of Mr. has not yet recovered from it. One of the be proceeded with vigorously? things which could heal the wounds to some extent and hasten the recovery would be to see that those who are guilty of this heinous should he say? and diabolical act are arrested, brought to book

one of the accused in the Rajiv Gandhi's Assassination Case

and punished accordingly to law. The longer we take over this process, the greater is going to be the uneasiness of the nation, the sorrow of the people of this country. Therefore, it is indeed a matter not only of great sorrow, great shock, but a matter of shame that in so sensitive, so dastardly, so diabolical an assassination we should allow these lapses to happen. There is no excuse at all.

Madam Minister is here. She is talking down the notes. There is one thing I have thought of. Ordinarily, being a believer in the rule of law, I go all out in defence of the protector of law. But I find no excuse at all in their favour. What has been missed or what has been so succinctly put is that we have lost a very very vital link. We have all seen last Sunday on the TV Mr. Shanmugam leading to the disclosure of the cache of arms and other things. But that is not the only thing. What haa been missed is what is contained in this statement:

"Futher, his men reportedly helped to arrange for reception, accommodation and transport on the day of landing of the killer group including Thanu."

Here was one man who knew every member of the assassination team, and it is a matter of regret that this one man who knew them, is no more.

I do not have to emphasise that this is a case which will rely very strongly on circumstancial evidence. In circumstantial evidence you have a chain which is complete, which completes the guilt round the neck of the accused, and even if one link of that chain is weak, is loose, is not there, under our system of law which says that it is better to let 99 persons go free rather than hang one innocent victim, the consequences can be terrible. We have paid the price of that in the Indira Gandhi's assassination pase.

At the end of the statement there is at homily. The nation is still reeling under its shock and Why these crocodile tears that the investigation will

SHRI E. BALANANDAN (Kerala); What else

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death of Shri Shanmugam, one of the accused in the Rajiv Gandhi's Assassination Case

SHRI MURLIDHAR CHANDRA-, KANT BHANDARE: I do hope that ! people had applied their mind. Something so serious has happened. After these things have happened I am not sur prised when the certificate came from my hon. friend, Mr. Ram Jethmalani. I never understood this logic at all that there are escapes. He referred to Shivaji. as if Shivaji and Shanmugam are in the bracket. I am totally amazed. referred to Charles Sobhraj. could not understand what he trying to say. I can only say that he was totally of his out mind. When he gave that certificate.....

THE VICE-CHAIRMAN (NAGEN SAIKIA): Pelase seek your own clarifications. Please do not comment on others statement.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: I am entitled to. I will invite a ruling. He has said that no action should be taken against... (Interruptions)... What I am saying is that this is a far more serious and fundamental issue of the rule of law. I will not refer to his name. He said nothing should be done. Just take it that conclusion. Tomorrow to its logical somebody says that because murders in the society, no murderer should be punished, because there are rapes in the society, no raipst shuold be punished, this will become an extraordinary argument. It has to be rejected outright. I am quite amazed that it has been stated in this House.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): He has every right to seek clarifications and he has sought his clarifications. Now you seek clarifications. You need not comment on other Members' clarifications.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: What I am saying is that... (Interruptions)...

VICE-CHAIRMAN (DR. NAGEN SAIKIA): The Home Minister will reply to your clarifications.

CHANDRA-KANT SHRI MURLIDHAR BHANDARE: The debate is a combination of the various ideas which are thrown in this House. I may agree with some points. am agreeing with the hon. Member, Shri Chaturanan Mishraji when he said: "A vital link is lost. How are we going to complete the investigation successfully?" I agree with my friend, Mr. Swaminathan though I do not agree with my friend belonging to my party that only not be in charge of the investigation. But if there is any information available with the Madras Police, I do not think that a crime like this can be solved by the CBI without the cooperation and assistance of the local police wherever it is required. They may require the assistance in Delhi. They may rtequire the assistance)in Bombay. They certainly require it in Tamil Nadu. This heinous crime has not only taken the life of one of the most precious sons of this country but it has caused some kind of j instability to country. Suddenly you find this that tallest of the leaders disappearing the from the scene. When that kind of thing is being investigated, to say that you will not allow CBI to cooperate with the Tamil Nadu police or you will l not them to cooperate with the allow Maharashtra police or with the Punjab police because you may find that there are between the Punjab militants, and the Kashnair militansl, the secessionists, elements and so many I the Pakistani other foreign hands is not correct. I You assistance even from have to take the the Interpol and other agencies in this field. So anybody tomorrow can get up and say: "Well, I have a certificate from Mr. ' Ram Jethmalani that nothing should I it. " be done against I think it is I wrong. We should take action against those who were present in ■ that bungalow and in whose pre-j sence Shanmugam; escaped. I think i this is the least thing that can be

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[Shri Murlidhar Chanderkant Bhandare] done: otherwise you will have no investigation at all. The least that should be done is that everybody who was present in the travellers bungalow should be suspended. I say it with a sense of resopnsibility. If there be a lurking apprehension, if there be a lurking doubt that the investigation is infiltrated by the people who are there, to say that there is no fair investigation, then, there •will be no end to it. I go further even those officers who were responsible in placing these people in that travellers' bungalow, they should be made accountable and in fact at least some of them should be suspended.

THE VICE-CHAIRMAN, (DR. NAGEN SAIKIA): Please conclude. SHRI CHANDRA-KANT **MURLIDHAR** BHANDARE: I will take only two minutes. There is one thing which I want to say and that is, all the things are very, very suspicious. I do not want to go into the aspect of the rope. I do not want to go into many other things. There are reports that he was allowed to go to his house also. I do not go into that also. But I will not end before I express my grave reservations— and I am not very happy make them—that every such incident endangers the safety of Soniaji, Rahul and Friyanka because if it is so easy to get out of the coustody, of the most sophisticated team, how easy it will be to do many other things! I cannot imagine. I would like the hon. Home Minister to clearly explain from where he got the rope, how he escaped, whit action has been taken and, last but not the least, when they will get at tha one-eyed Jack

श्री राम नरेश यादव (उत्तर प्रदेश)ः उपसभापति महोदय, राजीव जी की नशंस हत्या से सारा देश स्तव्ध रह गया था ग्रीर ब्राज भी उनके रहने न रहने स जिस तरह से सारे देश के लोग दुखी हैं उसे कभी भी मुलाया नहीं जा सकता।

कितनी विडम्बना है कि जिसने जातंकवाद ग्रीर लिंहा का विरोध किया, वही उस आतंगवाद और हिसा का शिवार हुआ। इस प्रथन की सम्भीरता को इयान में रखते हए इतने महत्वपूर्ण राष्ट्रीय ही नहीं अन्तर्राष्ट्रीय व्यक्ति की हत्या जिस तरह से हुईसीबी व्याईके जिस्मे उनकी इस हत्या की जांच का कार्य सौंपा गया। मान्यवर, जो वक्तव्य मन्नी महोदय दारा प्रस्तुत किया गया है, उस वक्तव्य को पढ़ने के पण्चात जिस तरह से पूरी घटना घटी है वह सन्देह के घेरे में और साथ ही साथ एक और उपस्थित होना है कि हास्यमय ढंग से यह घटना घटी है। यह घटना घटी है 17 तारीख को गिरफ-तार किया जाना, 18 तारीख को सेशन जज के समक्ष पेश किया जाना, 30 दिन के लिए पुलिस रिमांड में रखा जानाफिर 18 में 19 तारीख तक सारी चीजें उसके निर्देश पर रामद किया जना और तारीख को इस्पेक्शन हाऊस में लाया जाना इंस्पेक्शन हाऊस में स्थिति यह थी कि वहा पर दो लोकन कांस्टेबल एक डिप्टी एम अपी वतीन इंस्पेक्टर सी बी बाई यह सब लीग वहां मौजूद थे। यह इसलिए मीजद थे कि वहां पर उसको रखा गया था उसकी जाच पड़ताल करने के लिए ग्रीर सारी बातें पृष्ठने के लिए जो राजीव की हत्या के संबंध में तफतीश करने के लिए ग्रावश्यक थी उसमजब्त कडीका गायब केट दिया गया। अब वहां से यह बात समझ में नहीं ब्राती, यहां पर शका ग्रीर सन्देह पैदा होता है कि जब दो कांस्टेबल इहां पर डाक बंगले में हैं, सब इस्पेक्टर पुलिस श्रीर सी०ग्रार०पी०एफ० के लोग भी वहां पर हैं, उसी बंगले में हैं। जैसे कि यह भी बताया गया कि सी०बी०ब्राई के डी०ब्राई० जी० ग्रीर एस०पी० भी द्सरे कमरे में बंगले में मौज्द थे जहां पर जांचपडताल की गई है। फिर भी उसका वहां से निकल जाना यह आपने में हीं एक ऐसी बात दिखाई पडती है जिससे लगता यह है कि इस घटना को किसी न किसी तरहसे तोडमरोड कर सदन के सामने रखा गया, असलियत कुछ ग्रीव लगती है। जब यह भी मान लें कि वहां से इस्केप कर गण, उस स्रत में जो

ग्रधिकारी थे जो इस बाद को उह रहे हैं, माननीय मंत्रों जो ने स्थिति की गम्भीरता को सनझा, जांच की गम्भीरज को समझा एक जबरदस्य लिक जनाय्य हो गया था उनको ध्यान में रखते हुए राजीव जी की हत्या की अफरीण कैय सही डंग से चल सचाई देश की अनुजा के सामने आए, पर्दाफाण हो जाए जो सारा षडयंत हस्रा था। इस बात को ध्यान में रखते हुए जब माननीय मंत्री जी बहां पर जाते हैं, लौटने के बाद भी. मैं पूछना चाहता हं कि ग्राखिर जो दो कांस्टेबल, एस०ग्राई०, **डि**प्टी एस०पी० और दूसरे लोग थे, खिलाफ ग्राज तक क्यों कोई कार्यवाही नहीं की गई ? क्योंकि यह समझा जाएगा कि उनको वहां से भागने का काम उन लोगों के समर्थन से था, उनकी देखरेख में था, इसलिए वह भाग गया । इसलिए वह सारे लोग जिम्मेदार थे। उनके खिलाफ कार्यवाही करने का साहस क्यों नहीं हुआ, यह बात भी माननीय मंत्री जी से हम जानना चाहते हैं।

दूसरी बात हम यह भी जानना चाहते हैं कि सी०ग्रार०पी०एफ० भी मौके पर पहुंची ग्रीर स्थानीय पुलिस भी-सारे लोगों ने पीछा किया, लेकिन उसकी तलाश नहीं हो पाई। सारा मामला असफल हो गया, वह पकड़ में नहीं आया। (घंटी) तो ऐसी सुरत में हम जानना चाहते हैं कि वह सी०ग्रार०पी०एफ० कहां से बाई? बगर सी०ब्रार०पी०एफ० पहले से वहां तैनात थी, तो कैसे भांगने की स्थिति आई?

तीसरी बात यह है कि वहां से थांना भ्रौर ग्राबादी कितनी दूर है, क्योंकि ब्राबादी स्रौर थांना भी यदि नजदीक है, तो ऐसी सुरत में थोड़ी दूरी पर, तीन किलोमीटर के फासले पर जाकर वहां हैगिंग का कोई सवाल पैदा नहीं होता।

चौथी बात मैं यह भी जानना चाहता हुं कि जब यह कहा जाता है कि उसने ब्राह्म-हत्या कर ली, बात बहुत स्पष्ट है कि थोड़ी दूरी पर एक नाले में, नहर में उसकी धोती मिलती है ग्रौर बनियान **,**मलती है और कुछ दूरी पर वहां से

थोड़ी दुरी के पास उसकी लाग है, तो कौनसी ऐसी परिस्थिति थी कि जिसके ब्राधार पर उसकी धोती ब्रीर बनियान तो नहर में मिलगी और उसकी लंगी पैर में लिपटी हुई मिलगी। यह भी इस बात को संदेह में डालती है निश्चित रूप से कि सचमुच में उसने श्रात्म-हत्या नहीं की। इसलिए यह सवाल भी खड़ा होता है कि वह कौनसी परिस्थिति थी, जिसके ग्राह्मर पर उसकी लंगी वहां ग्रीर उसकी लाश वहां पर मिलेगी। इस बात का भी माननीय मंत्री जी से मैं जवाब चाहता हं।

one of the accused in the Rajiv Gandhi's Assassination Case

साथ ही साथ एक भीर बात है कि ग्रभी तक पोस्ट-मार्टम रिपोर्ट-17 तारीख को गिरफ्तारी होती है, 20 को यह घटना हो जाती है। (समय की घंटी) उसके बाद भी हमारी सरकार, मैं क्या कहं, श्रगर इतनी सफल है श्रीर मजबत है, तो इससे भी पता लगता है कि ग्रीखिर इतने दिनों के ग्रंदर भी पोस्ट-मार्टम की रिपोर्ट क्यों नहीं मंगवाई गई ? अगर सरकार ने मंगवाने की कोशिश की, तो क्यों नहीं भेजी गई ? वह कौनसे ग्रधिकारी जिम्मेदार हैं, यह प्रश्न भी इससे पँदा होता है।

इसलिए इन्हीं णब्दों के साथ, मैं माननीय मंत्री जी से चाहंगा कि सचमच में प्रश्न यह है कि जब इस तरह की स्पेशल इनवेस्टिगेशन भी संदेह के घेरे में श्रा रही है. तो श्राखरी प्रक्त मैं करना चाहता हं कि उसकी मौजदगी में उसका कमरे से निकल कर जाना, खाना श्रीर फिर हाथ घोने के बहाने भांग जाना, यह ब्राखिर एस०ब्राई०टी० के रहते हए भी इस तरह की घटना हो गई, तो निश्चित रूप से एस०ब्राई०टी० के अधिकारियों पर भी प्रश्नवाचक चिन्ह लगता है।

इसलिए मैं जानना चाहता हं कि माननीय मंत्री जी, यह जो मौजदा इनवेस्टीगेशन टीम गई थी, इससे फिर ब्रागे राजीव गांधी की हत्या के संबंध में काम लेंगे या उनको हटाने का काम करेंगे. क्योंकि हमारा निश्चित रूप से मत है कि वह भी संदेह के घेरे में आ गई है। **्रीलिए** उस टीम के जरिए राजीव गांधी

death of Shri Shanmugam, one of the accused in the Rajiv

Gandhi's Assassination Case

[श्री रामनरेश यादय]

की हत्या के बारे में कोई जांच का कास नहीं किया जाना चाहिए। हम जानते हैं कि सो०बी०आई० एक बहुत सर्वोच्च संस्था है ग्रीर विश्वसतीय संस्था है, लेकिन उसमें भी इन्सानी लोग ही रहते हैं। ऐसी स्थिति में उस टीम के जारिए कोई ग्रागे इन-वेस्टोगेशन को कार्यवाही नहीं होनी चाहिए। इस विषय में क्या कार्यवाही कर रहे हैं, इसके बारे में मैं माननीय मंत्री जी से जानना चाहता हूं।

श्री मोहम्मद श्रफजल उर्फ़ मोम श्चफजल (उत्तर प्रदेश) : सर, कुछ दिन पहले इसी हाऊस के श्रंदर राजीव गांधी की हत्या के सिलसिले में बहत देर तक ग्रीर बहुत लम्बी बहुस हुई। मैंने उस बक्त यह बात कही थी कि जिस तरीके से, प्लांड तारीके से ग्रीर जितने सोफिस्टिकेटिड तरीके से राजीव गांधी साहब की हत्या की गई तो मझे लगता है कि इसके श्रन्दर बहुत बड़े हाथ इस्वाल्व हैं। मैंने यह भी कहा था कि कुछ साल पहले पाकिस्तान में जिस तरह जनरल जिया उल हक को मारा गया था भौर भाज तक उस भामों की टोकरी में रखें हए बमों को रखने वाले हाथ जिस तरह से नहीं पकड़े गए बिल्कुल इसी तरह से मैंने शबहा जाहिर किया था कि राजीव गांधी के कत्ल में ग्रमल जो लोग इन्वाल्व हैं वह हाथ मुझे लगता है बहुत मुश्किल है कि यहां पकड़े जायें?

THE VICE-CHAIRMAN (DR. NAOEN SAIKIA): Please seek clarifications and don't make a speech. Don't make a speech. I am not going to allow you to make a speech. Now please seek your clarifications.

श्री मोहम्मद श्रफत्तर उर्फ मोम श्रफ्जल : सर मुझे लगता है कि जिस तरह से इस्वायरों हो रही है और पण्मुगम का जिस तरह से कत्ल हुआ, है या खुदकशी हुई है उससे मेरे णुबहे को और ज्यादा तकवीयत मिलती है मजबूती पैदा होती है। होम मिनिस्टर साहब ने जो बयान यहां पर दिया है और उसमें षण्मुगम के फरार होने की जो दास्तान उन्होंने बताई है उसको सुनकर ऐसा लगता है कि जैसे श्राप बम्बई

की बहुत ही थर्ड रेट की जासूसी फिल्म देख रहे हैं जिसके अन्दर डायरेक्टर ने ग्रीर प्रोडयसर ने इस बात का ख्याल ही नहीं खा है कि कहां से किसी कड़ी को मिलाना है। यह बात एक जिस्मेदार शक्त, एक जिम्मेदार जादमी ने गवर्नमेंट के सब से ब्रहम होम मिनिस्टर साहब ने इस हाउस में इन्फर्मेशन दी है जो अवाम के हलक से नहीं उत्तर सकती षष्मगम 144 ग्रादिमियों के ग्रन्दर सब से ज्यादा महत्वपूर्ण श्रादमी थां जिसके जरिए राजीव गांधी के कातिलों तक पहचा जा मकता थां। सिर्फ तीन दिन में उसका करल हो जाता है या वह खदकशी कर लेता है वडे अफसोस की बात है कि हम उसकी हिफांजत नहीं करसके।

मेरा पहला सवाल मंत्री महोदय से यह है कि वह खद मद्रास तशरीफ ले गए श्रौर वहां जाकर उन्होंने बजाते खद जाति तौर पर सब चीजों की छान-बीन की श्रौर यहां हाउस में जो स्टेटमेंट दिया है मेरा पहला सवाल उनसे यह है कि क्या षण्मगम खुद फरार हथा, जो दास्तान उन्होंने बताई है, जैसे उन्हें बताई गई, क्या मंत्री महोदय खद उसमे मतमईन हैं ? क्या उनको तसल्ली है कि जो दास्तान बताई गई है वह सही हो सकती है ? दूसरा, जो मैंने इस स्टेटमेंट को पढ़ने के बाद महसूस किया वह ऐसा लगता है कि जैसे वण्मगम भाग गया इस ध्योशी पर काम हो रहा है, मेरा ख्याल है कि इस पहल पर भी तवज्जह देनी चाहिए कि पण्मगम भाग नहीं गया बल्कि भगाया गया ग्रीर उसका इशारा हमारे बहुत सारे मैंबरान ने डायरेक्ट ग्रौर इनडायरेक्ट किया। इस पहल को किसी भी हालत में नजर-श्रदाज नहीं करना चाहिए। तीसरी, श्रहम वात यह है कि जो 14 लोग इस सिलसिले में अब तक गिरफ्तार किए गए हैं, क्या मंत्री महोदय यहां ग्रास्वासन देंगे. जानकारी देंगे कि जो 14 थे उनमें अब 13 रह गए तो उनमें क्या कोई ऐसा ग्रहम ग्रादमी है जो षण्मुगम जैसी कु**छ** माल्मात रखता है? उसकी और उन 13 बाकी लोगों की हिफाजत का क्या बंदोबस्त किया गया है? कहीं ऐसा तो नहीं कि

one of the accused in the Rajiv Gandhi's Assassination Case

कुछ दिनों के बाद हमें फिर कोई ऐसी घटना सुनने को मिल ग्रीर यहां होस भिनिस्टर को फिर जवाब देना पड़े? इसलिए उन 13 भादमियों की हिफाजत का क्या बंदोबस्त किया गया है और इसका मुकमल एशोरेंस यहां होस सिनिस्टर साहब को इस हाउस में देना वाहिए और बताना चाहिए। बहुत-बहुत शुक्तिया।

†[شري محمد إفضل عرف م -افضل (در پرديش): سر کچه دن پہلے اسی شاؤس نے اندر راجیو گاندھی کی هتیا نے سلسلہ میں بہت دیر تک اور بہت لمهی بحث که ـ بس طریقه سے چالنڈ اور جدنے سوفیسٹکیلڈ طریقه رآجير كاندهى صاحب كي کئی تو مجهے لکتا ہے - آ اندر بہت ہوے ھاتھ انوالور میں نے یہ بھی کہا تھا سال پہلے پاکستان میں جدول ضياءالحق دو اور آج تک اس أمون مهن رکھ هوئے بنون هانه جس طرح سے نہیں پکڑے بالکل اسی طرح سے ھیں وہ ھا**ت**ھ مُصِیے مھکل ہے کہ یہاں چکوے جائیں

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Please seek clarifications and don't make a speech. Don't make speech. I am not going to allow you to make a speech, ow please seek your clarifications.

شرى محصد افضل عوف م- افضل: سر محجه لکتا هے که جس طرح سے ھے - اور شامگم الكوالري هو رهي قتتل ھے اس سے شهیه کو اور زیاده تقویت ملتی مقبهوطی ہیدا هوتی ہے۔ هوم منسلو صاحب نے جو بھان بہاں پر دیا ہے

■(Translation in Arabic Script.

قرار اور اسمیں شامکم نے نے بنائی جو داستان انهون نہ جیسے ا**پ** سنكر ايسا لكتا هـ -پىپلى كى يېت ھى نھرة ريك فلم دیکھ رہے ھیں جسکے اندر ڈائیکٹر نے اور پروقہوسر نے اس بات کا کھال نہیں رکھا که کہاں - يوك فسه دار هخص - ایک ادمی نے گورٹمانٹ نے سب ھوم منسار صاحب نے اس میں انفارمیشن د کے حلق سے نہیں اتر سکتی ۱۳ ادمیوں نے اندر سب سے مهدو پورن آدمی تها - جسکے فریعے راجهو کاندھی کے قاتلوں تک پہونجا جها سکتا تها - صرف تین دن میں اسكا قتل هو جا با ما ولا خودكشي که لهیا هے بوے افسوس کی ھے ۔ کہ عم اسکی حفاظت

ميرا يهلا سوال ملتري مهودے سے یہ ہے کہ وہ خود مدراس تشریف ل کیے - اور وہاں جاکر مذات خود ذاتي طور چيزوں کی چهان بدن کی اور يہاں مهرا يبلا سوال ان سے يه هے شد کم خود فرار هوا -انہوں نے بتائی ہے - جیسے انہیں سلتري خود مطمئين هين - كيا انكو تسلي هے که جو داستان بتائی ککی هے ولا صحصيم هو سكامي یہ اللہ کے بعد محصسوس لکتا ہے کہ جیسے شنگم بھاگ ا۔ تھیوری پر ميرا خيال هے كه اس پهلو پر بهي توجهة ديني جاهئے كه شنعكم بهاگ نهيس کها بلکه بهکايا کيا هے اور اسکا الشارة همارے بہت سارے ممبران ةالمريكت اور انقائريكت كها پهلو کو کسی پهي حالت مين نظر انداز نہیں کرنا چاھئے۔ تیسرہ اھم بات یہ <u>ہے</u> کہ جو ۱۲ لو*گ اس*

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سلسله میں اب تک گرفتار کیے گئے هنين - كيا ملتري سهودے يهال اشواس ديركے - يه جانكارى ديلكے که جو ۱۳ ته انسین اب ۱۳ ره کئے تو اندین کیا کوئی ایسا اهم آدمی هے دو شامکم جهسی کنچه معلومیات ركهتا هـ - أسكى أور أن ١٣ باقى لوگرں کی حفاظت کا کیا بلدوبست کویا گیا ہے - کہیں ایسیا تو تہیں کہ کمچھ دائوں کے بعد عمیں کوئی ایسی گھٹٹا سللے کو ملے یہاں هوم منستر کو پهر جواب دیدا يوے - اسلئے ان ۱۳ الدمهوں حفاظت کا دیما بلدورست کیا گیا هے - اور اسکا مکمل ایشوریلس یہاں هوم ملسار صاحب کو اس ماؤس میں دینا چاھئے - اور بتانا جاھئے-بهت بهت شکریه -

उपसभा यक्ष (डा॰ नगेन सैकिया) श्री राम अवधेण सिंह । आप भाषण मत कीजिएगा, सिफ्त सवाल पुछिए ।

श्री राम धवधेश सिंह : उपसभाध्यक्ष महोदय, मैं उन तमाम सवालों को नहीं नहीं दोहराऊंगा जिनके जरिये स्पष्टीकरण मांगा गया है । घटना का जो पुरा पूरा ब्यौरा दिया गया है, उस ब्यौरे में मैं नहीं जाना चाहता है। मान्यवर, मुझे इस स्टेटमेंट के पराग्राफ-7 से नीचे कुछ सवाल पुछने हैं। पहली बात तो यह है कि सरकार ने जो बयान दिया है उस में कहीं कोई तक नहीं बैठता है । बिना तक के बात कही गयी है। जैसे कि, पराग्राफ-8 में यह बात कही गयी है कि दंड प्रक्रिया संहिता की धारा -176 के तहत मजिस्ट्रेट द्वारा जांच करने के आदेश दिए गए हैं। एक तो यह वाक्य है और दूसरा वाक्य है कि केन्द्रीय जांच ब्यूरो उन परिस्थितियों की जांच करेगा जिनके अंतर्गत वह हिरासत से भाग निकला था तथा उसके लिए जिम्मेदारी निर्घारित करने के लिए एक अपर निदेशक के नेतृत्व में जांच कराने के आदेश दिए हैं। रिपोर्ट प्राप्त होने पर कार्यवाही की जाएगी। मान्यवर, इससे बृद्धिहीन बयान कुछ भी नहीं हो सकता है। इससे अविवेकशील बयान कुछ भी नहीं हो सकता है क्योंकि क्या सी.बी. आई. से भी दक्ष मजिस्टेट की

जांच होगी ? कहते हैं कि मजिस्ट्रेट को जांच के आदेश दिए गए हैं । तो क्या आप मजिस्टेट को सी.बी.आई. से ज्यादा काबिल समझते हैं जांच करने के बारे में या किमिनल एक्टिविटीज के बारे में ? दूसरी और फिर कह देते हैं कि, एक ग्रंपर-निदेशक के नेतृत्व में जांच करने के आदेश दिए गए हैं ' तो आप ओवरलीप कर रहे हैं एक दूसरे को कि मजिस्टेट जांच का नाम कर रहा है, फिर अपर-निदेशक काम कर रहा है। दोनों की जांच जांच सही मानी जाय या नहीं मानी जाय श्रीर जो नतीजे उस ग्राएं उसको उलझाकर रखा जाय । फिर गृह मंत्रालय में उस दूर बहस चले कि मजिस्ट्रेट ने जो जांच की है वह रिपोर्ट सही है या ग्रपर-निदेशक ने जांच की है, वह रिपोर्ट सही है ? इसलिए यह बयान तो वाहियात है और मैं समझता हूं कि इतना घटिया बयान कोई नहीं वे सकता है इस सदन को गुमराह करने के लिए । दूसरी बाल यह है **命**

उपसभाव्यक्ष (डा॰ नगेन सैकियः) : बात है या सवाल है ?

राम अवधेश सिंह : यह मैं पूछ रहा हूं कि आखिर ये दोंनो जांच करने के बाद सरकार क्या करेगी ? किसकी बात को सही मानेगी या यह उलझाने के लिए किया है ?

मान्यवर, दूसरा सवाल यह है कि राज्य प्रशासन को निर्देश दिए गए हैं कि वह शव परीक्षा तथा रासायनिक जांच करते हए यक की जांच रिपोर्ट भी घर दे जोकि मृत्य के कारणों का पता लगाने के लिए आवश्यक है। मान्यवर, पैरा ग्राफ-10 में लिखा है, विधि विज्ञान प्रयोगणाला, मद्रास ने यह निष्कर्ष निकाला है ... (समय की घंटी) ... कि वणसगा के थक म कोई विवासा पदार्थ नहीं है। तो जो विधि विज्ञान प्रयोगशाला है, उसने तो यह निष्कर्ष निकाल ही दिया है कि इसमें कोई विष नहीं है, जहर से उसकी मत्य नहीं हुई है और इसमें एक निष्कर्य निकाल दिया गया है, तो फिर आप किस बात के लिए जांच कराना चाहते हैं? क्या उसने निष्कर्ष मनमाने ढंग से दे विया है ? उसके विसरा की या उसके थक की जांच की गयी या बिना विसरा और थुक की रासायनिक जांच के यह निष्कर्ष निकाल विए गए ? यह मैं मंत्री महोदय से जानना चाहता है कि जो निष्कर्ष निकाले गए

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हैं विधि विज्ञान प्रयोगशाला मद्रास, में, उसमें उसकी रासानिक जांच हुई थी या नहीं ? अगर नहीं हुई हो तो यहां इस शब्द को लिखने की कोई जरूरत नहीं थी। तीसरी बात इससे निकलती हैं कि क्या वेसरा आज भी सुरक्षित हैया उसकी थुक, लार ग्राजभी THE (समय की घटी)...

श्रंत भें, एक बात मैं पूछना चाहता हं . . . (व्यवधान) . . .

डा० अबरार अहमद : राम अवधेश जी यभी कहां से अंत कर रहे हो।

उपसभा यक्ष (डा॰ नगेन सैकिया): राम ग्रवधेश जी, ज्लीज कनक्यूड ।

श्री राम अवधेश तिह : हां, रत्नाकर पाण्डेय को तो अपने देविए 45 मिनट, और मैं तो संक्षेप में कह रहा हं।

VICE-CHAIRMAN THE (DR. SAIKIA): You were not there. I announced that every Member would get threee minutes. I have you more than three minutes.

श्री राम अवधेश सिंह : ठीक है, दो मिनट में कर देता हं।

उपसभाष्यक्ष (डा० नगेन सैकिया) : नहीं दो मिनट में नहीं, एक मिनट में समा:त **करनः** होगा। प्लीज कनकल्यड।

श्री रात अवधेंश सिंह : मान्यवर, यह षणमगम ने सरेण्डर किया था, उसकी कोई गिरफ्तारी नहीं हुई थी और इस बात को ध्यान में रखना होगा। जब उसकी जान पर खतरा मंडराने लगा होगा कि शायद जिन लोगों की उसने सहायता की थी, जो हत्यारे, लोग थे उनसे हमारी जान नहीं बचेगी इसलिए सरकार के संरक्षण में जाकर भेद खोला जाए। उसने भद खोला और भेद खोलने पर्ंजो सही किमिनल थे, जो कांस-पिरेट थे, उन तक सरकार के हाथ पहुंचने लगे थे क्योंकि यह ट्रांसमीटर, हथियार वगैरह बरामद होने लगे थे तो सरकार को चाहिए था कि उसकी सुरक्षा का ज्यादा से ज्यादा प्रबंध कराती ।

मान्यवर, यह पैरा "8" में लिखा है --

भी राम अवधेष सिंह : मैं कह रहा हं मान्यवर, मेरी बत सुन लीजिए, मैं कोई बकवास नहीं कर रहा हूं, मैं प यंट बता रहा हूं कि अभी पता लगाना है, यह बात सही कही जा रही है....

VICE-CHAIRMAN (DR. मुराधात है ग्राग की जांच के लिए?... NAGEN SAIKIA): I shall call th(next speaker

> श्री राम ब्रवधेंश सिंह : मान्यवर, अभी भी इसमें जिम्मेवारी तय करने की बात कही जा रही है। क्या ग्रब भी सरकार को मालुम नहीं है कि जो लोग वहां पर उसकी सूरक्षा में थे चाहेडी जी० थे, डी॰ श्राई० जी॰ थे, जो बड़े-बड़े ग्राफीसर थे, सी ग्रार पी े के लोग थे, मैं यह जानना चाहंगा कि क्या वे ऐसे सेन-सिटिव किमिनल को हम हाथ धोने की छट्टी दे देंगे ? हम लोग भी जेल में रहे हैं। हम लोग सत्याग्रह करते हैं, जेल जाते हैं। हाथ धोने जाते हैं तो पुलिस ग्रपने हाथ से पानी लेकर रहती है और आप इनमें भारी किमिनल को कह देंगे कि जाओ, अंधेरे में हाथ धो लो ? मैं यह कहना चाहता है, मेरा चार्ज है कि पुलिस के ग्रंदर पेनिट्रेट किए गए हैं विदेशी एजेन्सियों के लोग। एल ०टी ०टी ०ई० तो बहुत छोटी चीज है, उसके पीछे बडे हाथ हैं, इंटरनेशनल हाथ है। इसलिए सबसे बड़ा खतरा यह है कि हमारी पुलिस के म्रंदर ऐसे तत्व घुस गए हैं, जिन्होंने भगाया है। इसमें श्रव जांच की कोई जरूरत नहीं है क्योंकि दो मिनट हाथ धोकर श्रगर नहीं श्राया तो उतने में हल्ला किया होना चाहिए । मैं पूछना चाहता हूं मंत्री जी जी से कि वह जब हाथ धीने गया तो उसके कितने मिनट बाद हल्ला किया गया कि वह श्रादमी भाग गया ? श्रगर दो मिनट या पांच मिनट के ग्रंदर चिल्लाया होता, हल्ला किया होता तो अगल-बगल में सोयेलोग जाग जाते ग्रीर वह ज्यादा दूर तक नहीं भाग सकता था।

मान्यवर, अगर ऐसे क्रिसिनल को चार मिनट या पांच मिनट छोड़ते हैं तो भी वह काफी है। सगर, इसमें भागने का उसका कारण इसिविए नहीं हैं कि उसने सरेण्डर किया था, वह अरेस्टेड नहीं था। इसलिए मेरा चार्ज है, कि गृह मंत्री बनाएं, यह तो थे नहीं अभी होऊस में, मेरा चार्ज है कि गृहमंत्री इसके लिए जिम्मेदार हैं ग्रीर इस तरह

VICE-CHAIRMAN (DR. NAGEN SAHCIA): You seek clarifications only and conclude now.

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[श्री राम अवधेश सिंह]

का गुसराह-कारी बयान देकर सदन को गुझराह किया है, देश की जनता को गुस-राह किया है। इस बात के लिए इस्तोफा देना चाहिए क्योंकि इतने गंभीर सत्सले को यह इतने हल्के ढग से ने रहे हैं श्रीर बयान में कहते हैं कि अभी भी हमको रिस्पोंसिविल्टी फिक्स करनी है। अब कि वहां सारे लोग हैं ग्रीर हाथ धोने के बहाने, यह कह रहे हैं कि भाग गया है । नहीं भागा । जो ग्रफसर हैं उन्हें तत्काल. अभी सस्पेंड करिए, उसके लिए जांच पीछे करने की जरुरत उनको कस्टडी में लीजिए कि तमने भगाया, तुम्हारा इसमें हाथ है, तब तो में समझ्या कि सिन्सियर हैं अपने नेता क कातिलों को पकड़ने के लिए, नहीं तो में समझ्या कि भाने नेता की मध्य पर नकली, घड़ियाली आंस बहाते हैं और सेना में रहते हुए भी कोई काम नहीं करते।

SHRI TINDIVANAM G. VENKAT-RAMAN (Tamil Nadu): Sir, the first point on which I would like to seek clarifications from the Home Minister is as to what prompted him to airdash to Madras. Did he take this decision on his own accord or wit it decided in the Cabinet meeting? Secondly, Sir, after having made the visit, the statement that he has made is bereft of the particulars which every Member here is seeking. He first visited the place where Shri Rajiv Gandhi was assassinated and paid his homage. His next place of visit was Karchipuram where he met had Paramacharya. After that, he flew over the area and had an aerial view of the place where Shanmugam committed suicide. I most respectfully ask: Is that the reasons why the Home Minister visited the place or was it to elicit information from the people who are conducting the investigation? Hon. Member, Shri Upendra had also read out a wire that was sent to the authorities concerned, the President, the Prime Minister and the Home Minister by the wife

of the decreased saying that her husband had been murdered by the CBI. In that case, we all expected him to visit the place and, in fact, it has been reported in the Hindu that a iol of people had gathered there an, they wanted to meet the Home Minister and make their submissions in connection with this shrouded nd mysterious death. But he did not visit the people. I would like to know from the Minister as to wha prevented him from landing. It has been mentioned that the helicopter had developed a snag. Then how did he land at Meenamibakkam? Hence I would like to know from the Home Minister as to what prevented him from visiting the place of suicide. A lot of theories have been given by the SIT. But these theories will not convince this House. My third point is, after one reads the statement, one will find that it is nothing but a cock-andbull story and nobody would believe it. From 5 P. M. on 18th July, 1991 to 9 PM on 19th July, 1991, almost for 21 hours, the man was with them. As is usual in the Indian police department, there will be a confession which leads to a discovery under section 27 of the Evidence Act. That is the modus operandi of the police officials. The police searched the forest areas and a lot of things were recovered. This has been stated by the investigating team. After all these things, will a man be capable of sealing a wall and run away from the police custody? No man with common sense would believe this story. Had the Home Minister visited the place and listened to the people he would have got some idea about what happened. He wanted to find out the truth. But where is the truth coming? It is just like an aerial view, just like people going and seeing floods. This is not satisfactory. I request for a clarification from the Home Minister.

re. escape from

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Sir.

Sir, the police people have described all the items to make it appear as a clear case of suicide. But they have missed one thing. There is absolutely no injury. But, if it is a ase of suicide, there must be rope marks and it is an inevitable thing and it must be an elogated mark also. But, in this case, there is absolutely nothing there. Therefore, it is clear that either the police officials have used third-degree methods because of which he died or the enemies of Shanmugam had taken him stealthily and murdered him. That must be the conclusion. I would like to know what the con-culsion our Home Minister has come to on the basis of the facts that have been narrated by the SIT people.

As the former Leader of the Opposition has pointed out a person who wants to commit suicide needs small rope only. But this rope is about sixty feet in length. What is this? It is a cock-and-bull story and we are not prepared to believe it. They want to prove that it is a case of suicide. As he very clearly pointed out, if iat is a case of suicide, how is it that he is there On the ground? He is almost touch ing the ground. Moreover, the police officials have said, and it is there in the police investigation also, that he was even prepared to be an approver. In that case, was he hot an important witness?

Then, Sir, he was flown in a helicopter to Madras and he was kept there in police custody and then was transferred to the place of occurrence. The DIG. the SP and **two** Inspectors were there and two constables were also there. What action has been taken against these people as of today? It is also mentioned in the papers that the two constables are the persons lowest in the grade and these people have been asked to take action against these constables. But no action has

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THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): What is your point of order?

श्रीमती सत्या बहिन : सान्यवर, मेरा एक पौडंट आफ आर्डर है।

श्रीमती सत्या बहिन : सर, मैं इस म्रोर ग्रापका ध्यान ग्राकषित चाहती हं कि सदन के सामने यह जो लिस्ट ग्राफ विजनेस है उसको देखकर मैं ग्रापको बताना चाहती हं कि जो ग्रपराधी है उसके नाम के साथ "श्री" लगाया हवा है--हर जगह षण्मगम " राजीव गांधी जी के सामने नहीं लगाया गया । यही स्टेटमेंट भी है। यह बड़ी तक्कीफदेह बात है सब लोगों के लिये और बड़ी शर्मनाक बात है। मान्यवर, इनना सम्मान उसको क्यों दिया जा रहा है और उसके नाम पर हर जगह "श्री' लगाया जा रहा है जबिक राजीव गांधी जी के सामने विल्क्ल नहीं लगाया गया है।

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): I am told that it is a part of his name... [Interruptions)...

death of Shri Shanmugam, one of the accused in the Rajiv Gandlii's Assassination Case

DR. ABRAR AHMED: Sir, this is a very serious thing. This should be clarified... (. *Interruptions*).. This is a very serious thing and a sensitive thing... (*Interruptions*)...

श्री शंकर दयाल सिंह : मन्यवर, गृह मंत्रो जी ने नहीं सुनः।

श्रीमतो सत्या बहिन : यह सदन को भी ध्यान में देन च हिये... (व्यवधान)

THE VICE-CHARIMAN (DR NAGEN SAIKIA): O. K. Your point has been taken. The Home Minister is here. When the time comes he will reply to it... (Interruptions)... He will reply to your point... (Interruptions)...

श्री शंकर दयाल किह (बिहार):

सान्यवर, अपके साध्यत से गृह मंत्री जी
का ध्यान आर्थित करना चाहता हूं कि
सत्ताधारी दल की एक सावनीया सदस्या
ने इस बात की ओर गृह मंत्री जी का
ध्यान दिलाया है कि जो स्टेटमेंट हिन्दी
में दिया है उनमें सप्रधी षण्मुगम् के
लिये तो "श्री" शब्द जोड़ा है व्वकि
राजीय गांधी के लिये वापने "श्री"
शब्द नहीं जोड़ा है । लेकिन
यह वस्त्रथ में बहुत गंभीर सामता है।
इसके लिए मैं खेद ध्यका करता है।

मृह मंत्री (श्री एस०वी० चव्हाण): सगर मृत से यह गलती हो गई हो तो उसके लिए मैं साफी चहा हूं।

श्री सुरेश पचौरी (बच्च प्रदेश) : मन्ववर, में सचके नध्यन न नदातर में यह कनना चाहुंगा कि क्या यह पता था कि पण्मुगम् की जान को खुदश है ? यदि हां, तो उनकी जान की सुरक्षा के लिए सरकार की छोर से क्या प्रयास किए गए : मान्यवर, पण्मुगम् इस हत्याकांड के सिलमिले में प्रमुख जानकारियां दे रहा था । उसे कोई मार डालेगा या वह स्वयं भाग जाएगा या भगा दिया जाएगा, ऐसी कोई आशंका की थी और यदि थी तो सरकार की तरह से क्या प्रकाणवर्ष मैंजस लिए गए और क्या वे प्रिकॉशनरी मैजर्स पर्याप्त थे ! जब पण्मुगम हथ धोने के बहाने भाग तो ऐसे प्रिकॉशनरी मैजर्स बगनए गए कि उनकी परिणित यह हुई कि घण्मुगन की लाश कहीं और लस्की हुई पाई गई इसते रू.फ जाहिर हो श है कि सरकार कि तरफ से प्रिकॉशनरी मैजर्स नहीं लिए गए।

यहोदय, मंत्री जी ने अपने वक्तव्य में जाहिर किया है कि वे खद उस जगह पर गए ग्रीप उन्होंने संबंधित अधिकारियों से बात को । तो मैं यह जनना चहुंगा कि उन्होंने जिन-जिन ग्रधिकरियों को दीन के लिए दोषो पाया ग्रीर उन पर सभी तक क्य कार्यवाही की गई ? ग्रपने वकाव्य में उन्होंने इस बात का कोई उल्लेख नहीं किया है। महोदय, चंकि वहां सी.बी.बाई. के ब्रॉफिसर्व भी मीजद थे जो एस. याई. टी. के में बर्स हैं तो इनने सी.बी. वर्ड. और एस.बाई. टी. की कार्यक्षता पर प्रश्तक चरु चिह्न लग गया है। इसिनए में जानशा बाहंगा कि उनके खिलाफ मंत्री जी क्या अर्थक हो करने जा रहे हैं।

महोदय, षण्मुगम की मुलाकात उत्तरे संकल से हुई इस बात का निका किया गया है। मैं जानना चाहता हूं कि इस मुलाकात की इसाजा किसने दी बी और किसकी उनस्थिति में उन दोनों की बान हुई : क्या मंत्री जी ने यह जानने का प्रयम्न किया कि उन दोनों के बीच में का वातें हुई ! संभव है कि उन बातों को यह परिणाति हुई हो कि उनको मौत हो गई।

सहोदय, पण्नुगम की होती और बिनियन होते का निक किया गया है लिकित इस बात का निक नहीं किया गया है कि ये चीजें कव बरावद हुई और उनका निरीक्षण किया गया ते कि वहां है कि विचान चहता है कि कि पण्मुगम के सब को जिस व्यक्ति ने सबसे पहले देखा, उसने कितने बजे देखा और कितने बजे रिपोर्ट कराई ? क्या उस रिपोर्ट में इस बात का जिक था कि उसने पण्मुगम के सब को देखा है या केवत यह जिक था कि उसने एक ऐसे जब को देखा है ।

scape from death of Shri, Shanmu&un, one of the accused in the Rajiv

Gandhi's Assassination Case

महोदय, नागायट्टनम में पोस्टमार्टम किया गया : तो इस संबंध में मैं यह जानना चाहंगा ि वया वहां पोस्टसार्टम करने के लिए पर्याप्त इक्विपमेंटस थे ७ किस स्तर के डाक्टर ने पोस्टसार्टक किया। क्या उस पोस्टन ट्रेंग में फोरेंसिक एक्सपर्ट को इन्बॉल्ब किया गया था या केवल एक साधारण डाक्टर ने पोस्टमार्टम करवा लिया गया ! महोदय, ाव पोस्टमार्टम करते हैं तो उन अन्गेन्स को प्रिजर्व करके रखते हैं जिनकी श्रावश्यकता यह सकती है। क्या उन धार्यन्स को प्रिजर्व किया गया, यदि हां तो वे कौत-कीन से आगेंग्स थे : महोदय, यह बहुत दूर्भाग्यजनक बात है कि 20 तारीख को पोस्टमार्टम हम्रा सीर प्राच 25 तारीख को मंत्री जीको इस पर जबाब देना है। तो क्या मंत्री जी अपने उत्तर में उस पोस्टमार्टम रिपोर्ट का जिक्र करेंगे ! यदि पोस्टमार्टम रिपोर्ट अभी तक प्राप्त नहीं हुई है तो यह बहुत दुर्भाग्यजनक बात है। उस ढंग की ढिलाई का अबत इससे मिलता है जिस ढग की ढिलाई की वजह से शतम्यम की सुरक्षा के पर्याप्त उपाय सरकार की तरफ से नहीं किए जा सके।

महोदय, दाह संस्कार की इजाजत किसने दी ? उसके परिवार वालों के उसकि शव देने के श्रादेश किसने दिये, इस बात की जांच करना भी जरूरी है।

महोदय, स्टेटमेंट के बिन्दु 8 पर यह दिया गया है कि सी.बी.आई. ने जांच का कार्य अपने अपर निदेशक ो दे दिया है । सी.बी.आई. पहले ही प्रम्नवाचक कटचरे में खड़ी हो गयी है, जिसकी उपस्थित में षण्मुगम भाग गया था भग दिया गया था, उस सी.बी.आई. के अपर निदेशक इसकी जांक करें, यह बात संतोषजनक नहीं है । इसलिये किसी अर न्यायिक अधिकारी को इसकी जांच करनी चाहिये । जिन सी.बी.आई अधिकारियों की मौजूदगी में वह भाग उस सी.बी.आई. या पुलिस अधिकारियों को सस्पेंड कर देना चाहिये,

यह मेरी मंत्री जी से अनुरोध है और मैं आशा करता हूं कि अपने वक्तव्य या उत्तर देते समय वे इस बात ी घोषणा करेंगे।

महोदय, राज्य पुलिस अधिकारियों अं.र लिट्टे के संबंधों की बात बहुत लम्बे समय से चलती रही है। इसलिये राज्य पुलिस की क्रियाकलापों काना संदेह क्यक्त करें, तो कोई आक्चर्य की बात नहीं है। महोदय, जहां यह स्यूसाइड स्क्वैड लिट्टे ने रखा था, तो यह हो सकता है कि एस. आई. टी. द्वारा जांच करने की विधियों को देखकर या उससे संबंधित लोगों को देखकर षण्मुगम की हत्या कर दी गयी हो, यह इसमें षड्यन्त्र रचा गया हो, इसकी भी जांच करना जरूरी है।

मंत्री जी जी ने ग्रपने वक्तब्थ में कहा कि जांच का कार्य तीव्रता से से चलता रहे। उनकी यह बात बहुत ज्यादा उपयुक्त है। लेकिन जांच का कार्य तीव्रता से चलता रहे ग्रांर जो मुख्य सूचना देने वाले लोग हैं, वह भी तीव्रता से मिटाये जाते न रहें, यह बात संतोषजनक नहीं मानी जा सकती है।

(उपसभापि पीठासीत हुई)

महोदया, आप जब कुर्सी पर आई हैं, तो आपको याद होगा कि सुबह पीलीभीत के लोगों की बात हो रही थी कि उनके शव उनके परिवार के लोगों को दिये नहीं गये। यह जो षण्मुगम नामक व्यक्ति जो राजीव जी के हत्याकांड से संबंधित है, उसका शव उसके परिवार के लोगों को दे दिया गया, तो उसके आदेश किसने दिये, वह जानना जरूरी है।

SHRI M. VINCENT (Tamil Nadu): Madam Deputy Chairman, the statement of the hon. Minister is quite unbelievable. Shanmugam surrendered to the police on 17-7-1991 voluntarily. Therfr-

[Shri M. Vincent]

fore, it is not yet believable that he escaped on 19-7-1991 and committed suicide just two days after his surrender. When Shanmugam was washing his hands, were the Constables not around? If they were there, why did they not fire when Shanmugam started running? It is stated that Shanmugam escaped under the the cover of darkness. The question fo darkness can come only after escaping from the building. Therefore, I would like to know whether there was security lapse in the building. Or was the helped by some officers inside the building?

Madam, the hon. Home Minister's visit to Vedaranyam was kept secret. Even the Tamil Nadu Government and the Police were not informed of his visit, journey route and destination in spite of the cordial relations between the Tamil Nadu Government and the Centre. Madam, the Minister had total faith in the CBI from whose custody Shanmugam escaped. If that visit to Vedaranyam was so important and confidential that necessitated to keep the Tamil Nadu Government and the Police away, for what reason, Mr. Venkatasubrah-manyam, the former Vice-Chancellor of Pondicherry University, whose house was raided by the CBI one year back, accompanied the Minister to Vendaranyam? What role he has in their investigation? Why Taniil Nadu Government was kept in dark ibout the visit of the Home Minister ') Vedaranyam? Thank you, Madam.

श्री आनन्द प्रकाश गौतम (उत्तर प्रशेश): उपसभापित महोदया, षण्मुगम के मर जाने से जो राजीव गांधी की हत्या के मामले में जांच की जा रही थी, वह भी सदेहास्पद हो गयी है र्यार रहस्यमय हो गयी है। यह मामला र्यार उलझ गया है। इस वक्तव्य में कुछ ऐसी वार्ते हैं, जो बक्तव्य की सत्यता पर स्वयं प्रशनचिद्ध उभारती हैं। मैं इस वारे में मंत्री महोदय से स्पष्टीकरण जानना चाहूंगा। सबसे पहले इसमें यह लिखा है:

the Custody and subsequent death of Shri Shanmugam, one of the accused in the Rajiv Gandhi's Assassination Case

"Shri Shanmugam was arrested by the SIT on 17-7-1991 after he had surrendered himself to the local police."

महोदया, इसके बारे में उसने लोकल पुलिस को सरण्डर किया था, इसमें यह जानकारी नहीं दी गयी कि सरण्डर कब किया गया और किस तरह से सरण्डर किया ? पुलिस स्टेशन जाकर सरण्डर किया दा कहीं और रास्ते में सरण्डर किया इसकी कोई जानाकरी नहीं है। इसलिये यह अस्पष्ट सा प्रश्न है। इसको स्पष्ट किया जाना चाहिये।

इस मामले को जो और उलझा देता है वह षण्मुगम की मृत्यु से संबंधित है। बयान में मंत्री महोदय की तरफ से आत्महत्या की तरफ संकेत किया गया है। इसमें दो चीजें हैं। एक तो यह है कि उसकी इंक्एस्ट रिपोर्ट और पोस्टमार्टम रिपोर्ट निश्चित रूप से उसकी हत्या के बारे में है। किस तरह से हत्या हुई, कब मरा, इसकी सारी जानकारी उसमें निहित है, तो एक वाक्य इसमें लिखा है:—

"No marks of injury were found on the body during the inquest held by the Revenue Divnsional Officer."

इंकुएस्ट रिपोर्ट में ही यह दर्ज किया जाता है कि उसकी बाडी पर इंजरी है या नहीं जबिक रस्सी से हस्या आत्महत्या की तरफ इंगित करता है। निश्चत रूप से मार्क आफ लिंगचर उसकी गर्दन में जो अपरेंटली दिखाई पड़ना चाहिये था इसका कोई जिक्र इसमें नहीं है। अगले वाक्य में यह कहा गया है:

"The inquest report and the postmortem reports are still awaited. The report of the postmortem examination has **been** reserved, pending Chemical Analysis of Viscera."

ऐसा लगता है कि जिस किसी ने के पह रिपोर्ट बनाई है, उसको सह भिहीं पता है कि इंकुएस्ट रिपोर्ट और ोस्टमार्टम रिपोर्ट और विसरा की जांच तीनों चीजें इंडीपेंडेंट हैं, एक दूसरे पर निर्भर नहीं करती हैं। लेकिन इससे

पता यह चलता है कि विसर की रिपोर्ट को देख करके पोस्ट म र्टम की लिखी ज येगी और इंक एस्ट रिपोर्ट लिखी ज योगी, ऐसा लात है। ैं मंत्री महोदय च हैं : है ज नन इंक्एस्ट रियोर्ट जो पोस्टमार्टम के पहले तैयर की जाती है, सील करने के समय वह रिपोर्ट कहां पर है और जो उपलब्ध सकी ? दूसरे यह कि पोस्टमार्टम की रिपोर्ट भी किस के पास पेंडिंग है ? ऐसा िसर रिपोर्ट को देखकर लिखे जाने का मकसद है और अभी तक वह रिपोर्ट तैय र नहीं की गयी है। ग्रन्तिम प्रश्न यह पूछना च हत यह रिपोर्ट किसके पंस है और क्या मंत्री महादय इन दोनों रिपोर्टी में अंकित तब्यों के बारे में जानकारी सदन को देंगे और देंगे, तो वह कब तक देंगे, मैं जानना चाहता है।

SHRI SARADA MOHANTY (Orissa): I would like to know from the Home Minister as ID why the SIT chose a particular bungalow without proper security Arrangements for interrogation.

SHRI SHIV PRATAP MISHRA (Uttar Pradesh): Madam Deputy Chairman, I would like to know through you from the hon. Home Minister of India, whether Shanmugam had surrendered or was arrested on 17-7-1991. He was taken on remand on 18-7-1991. I want to know whether it is correct that he was searched from 5 p. rn to 9 a. m. on 19 July, 1991 and was brought to inspection bungalow at Vedaranyam at 3 p. m. and investigation continued till 9-45 p. m. Mr. Shanmugam escaped by 10-35 p. m. on 19 July. 1991. The body was found at 6 A. M. on 20th July. During the investigation between 3 P. M. and 10. 45 P. M., what are the findings or the clues found relating to assassination of Shri Rajiy Gandhi? Shanmugam, as has been described by the hon. Home Minister, was the main link in the assassination of Shri Rajiv Gandhi, and the findings and clues during this investigation can be a vital source to trace out the other culprits, can the hon. Home Minister ensure that these findings and clues will be preserved and not destroyed as hap pened in the escape of Shanmugam? Will it be ensured by the Home Minister?

THE DEPUTY CHAIRMAN: Now,

the Home Minister...

SHRI S. B. CHAVAN: I will reply

tomorrow after Question Hour.

THE DEPUTY CHAIRMAN: Then we have the special mentions and half-an-hour discussion. We take up special mentions now. Shri Ganesan.

SPECIAL MENTIONS

Resentment among employees of the Bureau of Indian Standards

SHRI MISA R. GANESAN (Tamil Nadu): Madam Deputy Chairman, I thank you very much for giving me an opportunity to have my special mention. Through this special mention I want to draw the attention of the Government to a very serious state of affairs that is prevailing with the employees in the Bureau of Indian Standards in respect of discrimination in their promotions.

The Indian Standards Institution which is a very old institution has been functioning from January 1947 to prepare and promote standards.

Te BIS was established with effect from 1st April, 1987 under the provision of the Bureau of Indian Standards Act, 1986, and it took over the functions, assets and liabilities of the ISI. The Bureau is a body corporate consisting of members representing the Government, industry, scientific and research institutions and other relevant interests with Minister in charge of Food and Civil Supplies as its President and Minister of State or a Deputy Minister, if any, as Vice-President. The Bureau is assisted in its functions by an Executive Committee.